

FORM NO. 21.

(Sec. Rule 114.)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH. HYDERABAD.

O.A/TA 12.8.21.98 1998.

..... T. Ram Babu Das Applicant (s)

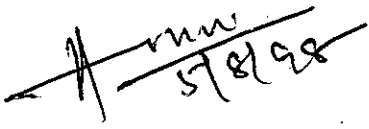
Versus

..... The D.S. Ry. Manager
..... S.E. Ry. Wal. Fair. S. Ry. Respondent(s)

INDEX SHEET

Serial No.	Description of documents and dates.	Pages.
Docket orders.		1-3.
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Certified that the file is complete
in all respects.


Signature of Dealing Hand.

(In record section)

Signature of S. O.

2

Date

Office Note

ORDER

7.11.97.

Three weeks granted to file the reply to the notice. Mr. Mallon Reddy Standing Counsel ^{who} made this request informs that the applicants counsel ~~have~~ been duly apprised of this and they have no objection for ^{grant of} that time ~~being granted~~.

KSM

Dr.
HARP
M(A)

28.11.97

List this OA for orders on 15.12.97. Reply in the meanwhile.

15/12/97

At the request of the respondent counsel, list it on 22/11/97. No further adjournment will be given.

HARN
MA

27.1.98

At the request of counsel for the applicant, list it on 2.2.98. No further adjournment will be given.

HARN
MA

31.3.98

list on 1.4.98

HARN
MA

list on 1.4.98

Central Administrative Tribunal Hyderabad Bench: Hyderabad.

D.A.No. 1282 of 1997.

T. Ramesh Babu & ors Applicants(s).

VERSUS.

The Divisional Rly. Manager
S.E. Rlys. Waltair & ors.
(Respondents).

Date

Office Note

ORDER

25.9.97

I heard Mr. P. Naveen Rao
for the applicant and
Mr. Venkateswara Reddy
for the respondents.

Notice before admission.

The respondents may consider
engagement of the applicants
in the meanwhile if there
is any work available
against any of the existing
vacancies.

Reply within six weeks.

List it soon thereafter.

J. S. Rao
HARP
M(A)

MD

it 10/97
sied
10/97

3

OA 1282/97

Date Office Note ORDER

1-6-98

Heard Sri P. Naveen Rao, counsel for the applicant and Sri C.V. Mallar Reddy, standing counsel for Railways

2. The appropriate live casual Register and Supplementary Live casual Register shall be produced on 15-4-98. List it on 15-4-98.

~~HRAD~~
~~MCA~~

HRAD
MCA

15-7-98

List this OA for ~~orders~~
Judgement on 29/7/98.

The records should be produced on that date positively. No further adjournment will be given.

HRN
M(A)

29/7/98

The O-A is dismissed, vide order on separate sheets. No cost.

HRN
MCA

DM

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: SECHHYDERABAD.

ORIGINAL APPLICATION NO. 1282 OF 1997.

T. Ram babu and others

(Applicants.(sS))

VERSUS

Union of India, Repd., By.

The Divisional Railway Manager,

SE Ry, Waltair & ex.

Respondents.(sS(S))

The Application has been Submitted to the Tribunal by Shri

Shri P. Naveen Rao

Advocate/Party-

~~in person~~ Under Section 19 of the Administrative Tribunal Act. 1985 and the same has been scrutinised with reference to the points mentioned in the check list in the light of the provisions in the administrative Tribunal(procedure) Rules, 1987.

The application is in order and may be listed for Admission

No. _____

Cy 19/9/97
Scrutiny Asst.

Prabhu
DEPUTY REGISTRAR(JUDL).

10. Is the application accompanied IPO/DD, for Rs.50/-.
10. 43
11. Have legible copies of the annexure duly attested been filed.
11. 43
12. Has the applicant exhausted all available remedies.
12. 43
13. Has the Index of documents been filed and pagination done properly.
13. 43
14. Has the declaration as required by item No. 7 of form, I been made.
14. 43
15. Have required number of envelopes (five six) bearing full addresses of the respondents been filed.
15. 43
16. (a) Whether the relief sought form arise out of single cause of action.
16. (b) Whether any interim relief is prayed for,
16. 43
17. In case an Ma for condonation of delay is filed, it supported by an affidavit of the applicant.
17. 43
18. Whether this cause can be heard by a single bench.
18. 43
19. Any other points.
19. 43
20. Result of the scrutiny with initial of the scrutiny clerk.
20. May be filed

Scrutiny Assistant.

Section Officer.

Deputy Registrar.

Registrar.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

Dairy No. 3040/92

Report in the Scrutiny of Application.

Presented by Mr. P. Naveen Rao Date of presentation. 18/9/92

Applicant(s) T. Rambabu and others

Respondent(s) The Divisional Railway Engineer, Manager, SERW, Waltair and 2 ors.

Nature of grievance Reengagement as casual labour.

No. of Applicants 6 No. of Respondents 3

CLASSIFICATION.

Subject.....No. Department Railways (NO)

1. Is the application in the proper form, (three complete sets in paper books form in the two complitions). Yes
2. Whether name description and address of all the parties been furnished in the cause title. Yes
3. (a) Has the application been fully signed and verified. Yes
(b) Has the copies been duly signed. Yes
(c) Have sufficient number of copies of the application been filed. Yes
4. Whether all the necessary parties are impleaded. Yes
5. Whether English translation of documents in a language, other than English or Hindi been filed. -
6. Is the application on time, (see section 21) Yes
7. Has the Vakalatnama/Memo of appearance/Authorisation been filed. Yes
8. Is the application maintainability. (U/S 2, 14, 18, or U/R. 8 Etc.,) Yes
9. Is the application accompanied, duly attested legible copy been filed. Yes

CENTRAL ADMINISTRATIVE TRIBUNAL (GENERAL) BENCH, HYDERABAD

I N D E X S E T

Order No. 1282 of 1997.

CAUSE TITLE T. Rambabu Rao

V E R S U S

The Div. Rly. manager,
SE Railways, Waltair 2 as

SL. NO.	Description of documents	Page No.
1.	Original Application	1-8
2.	Material Papers	9-29
3.	Vakalat	1
4.	Objection Sheet	1
5.	Spare Copies	— 3 —
6.	Covers	— 3 —

T. Reply statement filed by M.
C. V. Malle Reddy on 7/1/98
8. Retainer filed by Mr. P. Nallam
Per on 8/3/98

Reg:- To quash the impugned letter dt 7.1.1997 and direct the respondents to engage the applicants as casual labour in the existing vacancies.

S.M. Case

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH

AT HYDERABAD

Reengagement as casual labour

Railways (D)

O.A.No. 1282 of 1997

Between:

T. Rambabu and others

.. Applicants

And

The Divisional Railway Manager (P),
South Central Railway, Waltair, A.P., .. Respondents
and others.

RAILWAY

I N D E X

Sl.No.	Description of the Document	Page No.	Annexure
1.	Original Application	1 to 8	
2.	Office order dt.5-9-95	9	I
3.	Letter dt.19-4-96	10 to 14	II
4.	Lr. dt.21-8-95	15	III
5.	Letter dt.31-10-1995	16 to 18	IV
6.	Order dt.9-8-95 in OA.No.926/95	19 to 21	V
7.	Order dt.22-11-96 in CP.78/96 in OA.No.926/96	22 to 24	VI
8.	Letter dt.7-1-1997	25 & 26	VII
9.	Letter dt.15-1-1997	27 to 29	VIII

Hyderabad,

(COUNSEL FOR THE APPLICANTS)

D t: 18-9-1997.

Received on
18-9-97
for C. V. Malla Reddy
S.E. for Railways

Handwritten signature and date 18/9/97



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH

AT HYDERABAD

O.A.No.1282 of 1997

Between:

T.Rambabu and others

.. Applicants

And

The Divisional Railway Manager(PK),
South Eastern Railway,Waltair,A.P. .. Respondents
and others.

CHRONOLOGICAL STATEMENT OF EVENTS

Sl.No.	Date/Year	E V E N T
1.	07-01-1997	Applicants' claim for re-engagement as Casual Labour is rejected vide Procs.No.WPE/22/CP.78/96 in OA.No.926/95 dt.7-1-1997.
2.	1971	Applicants initially engaged as Gangmen
3.	15-09-1993	Judgment of the Hon'ble Central Admn. Tribunal in O.A.No.1138/93 which the applicants relied.
4.	09-08-1995	O.A.No.926/95 disposed of by the Hon'ble Tribunal.
5.	21-08-1995	A.E.,Srikakulam Road submitted a report to the P.W.Inspector,Cheepurupalli.
6.	31-10-1995	A.E.,Srikakulam Road submitted another report to the P.W.Inspector,Cheepurupalli.
7.	22-11-1996	C.P.No.78/1996 was closed
8.	15-01-1997	Applicants submitted a combined representation to the respondents.

Hyderabad,

(COUNSEL FOR THE APPLICANTS)

Dt: 18-9-1997.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH

AT HYDERABAD

(Application under Section 19(1) of Admn.Tribunals Act, 1985)

O.A.No. 1282 of 1997

Between:

1. T.Rambabu S/o Jagannadham,
aged about 37 years.
2. S.Appala Naidu S/o Chinnappa,
aged about 38 years.
3. M.Krishna Rao S/o Appanna,
aged about 37 years.
4. M.Bhaskara Rao S/o Suryanarayana,
aged about 38 years.
5. P.Krishna Rao S/o Satyam,
aged about 42 years.
6. S.Venkateswara Rao S/o Arasavilli Rao,
aged about 37 years.

All are Hindus, Occ:Ex.Railway Gangmen,
R/o.Kotha Agraharam, Vizianagaram Dist.

The address for service of all notices, process
etc., on the above named Applicants is that of their
Counsel: Sri P.Naveen Rao, Advocate, H.No.1-1-729,
Gandhinagar, Hyderabad-380.

.. Applicants

And

1. The Divisional Railway Manager(P),
South Eastern Railway, Waltair, A.P.
2. The Divisional Railway Manager(Engineering),
South Eastern Railway, Waltair, A.P.
3. The Assistant Engineer/Srikakulam Road,
South Eastern Railway, Waltair, A.P. .. Respondents

DETAILS OF APPLICATION:

(1) Particulars of the order against which application
is made:

The applicants are seeking to question the legality
and validity of the orders of the 1st respondent contained

in his Proceedings No.WPE/22/CP.78/96 in O.A.No.926/95 Dated 7-1-1997. By the orders contained in the above proceedings the claim of the Applicants for re-engagement as Casual Labour is rejected.

(2) Jurisdiction:

The applicants declare that the subject matter of the O.A. against which they want redressal is within the jurisdiction of this Hon'ble Tribunal under Section 14(1) of Administrative Tribunals Act, 1985.

(3) Limitation:

The applicant declares that the application is filed within the limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985.

(4) FACTS OF THE CASE:

(a) The applicants were initially engaged as Casual Gangmen during the year 1971. There were some breaks. They were again appointed in the year 1992. In the seniority list of Ex-Casual Gangmen applicants were assigned due placement between Sl.Nos.46 to 120. In pursuance to the said seniority list call letters were issued to the applicant for obtaining for Medical fitness test and for selection to Gangmen post. Applicants attended to the medical fitness test and they were stated to have been declared as medically fit. Their L.T.Is were also checked and verified. It is respectfully submitted that though they were sufficiently seniors and though they were declared as eligible they were not appointed and their juniors were appointed. As there was no response to the various representations submitted by the Applicants and the Union representing the applicants

the applicants were compelled to invoke the jurisdiction of this Hon'ble Tribunal by filing the O.A.No.926/95. Applicants had relied upon the judgment of this Hon'ble Tribunal rendered on 15-9-1993 in O.A.No.1138/93. The Hon'ble Tribunal is pleased to observe that the Casual Labour who were in service after 1981 ought to be taken in the live Casual Register automatically by the administration and it is further observed that if the names are in the live casual register and if juniors to the applicants are appointed whose names are entered later than the applicants then the applicants have a case for re-engagement as casual Gangmen. In the circumstances the Hon'ble Tribunal is pleased to dispose off the O.A. at the admission stage with the following direction by an order dated 9-8-1995.

"If the applicants names have been entered in the live casual register and if the juniors to the applicants herein whose names had been entered in the live casual register later than the applicants, are engaged, the applicants also should be considered for re-engagement as casual gangmen in the vacancies arising in future. It is made clear that if the applicants are going to be re-engaged in pursuance of the order, none who are presently working as casual gangmen, will be ~~xx~~ retrenched".

(b) Consequent to the above decision of the Hon'ble Tribunal the applicants have submitted several representations individually and also through their union. The applicants in their representations have referred to various orders on the subject and also referred to the names of juniors who were appointed in preference to the applicants. The applicants further submit that the Assistant Engineer of

Srikakulam Road in his report submitted to the P.W. Inspector, Cheepurupalli in his letter dated 21-8-1995 has clearly held that the names of the applicants figure in the casual labour register maintained by the said Inspector at pages 175, 183, 185, 189, 190, 181 and 143. The Assistant Engineer in his subsequent report dated 31-10-1995 has stated that after verifying the records of P.W. Inspector, Cheepurupalli he has stated that the applicants names are found in the live casual labour register as well as in the published seniority lists and other records. He has enclosed a Tabular statement to the said letter containing the details of the relevant entries regarding the applicants. He has also stated in the said letter that in 1992 certain juniors to the applicants were appointed. He has also listed out the names of the juniors. He has pointed ~~xxx~~ out the irregularities regarding the process of fitness certificates and L.T.Is. Having come to know about this the applicants had submitted further representations and as there was no response the applicants were compelled to file C.P.No.78/1996. When the C.P. is taken up for preliminary hearing the respondents have submitted certain remarks and basing on the said remarks the Hon'ble Tribunal is pleased to dispose of the C.P. with a direction to provide employment in the immediate next available vacancies to applicants 4 and 5 and with regard to the other persons the respondents were directed to inform their decision on the various contentions urged by the applicants. The C.P. was closed on 22-11-1996. In pursuance to the said orders of the Hon'ble Tribunal the 1st respondent has served on the applicants the impugned letter dated 7-1-1997. The 1st respondent reiterate his earlier stand to hold that our names are not available in the live casual labour register

and pre 1981 screening test and therefore they are not entitled. It is also stated that none of the juniors to the applicants are engaged. As there was sufficient material available to controvert the statement of the 1st respondent the applicants have submitted a combined representation on 15-1-1997 bringing it to his notice the discrepancies and his decision contained in the impugned letter. The applicants have also pointed out the various orders of the Railway Board on the subject and contested the decision holding that the same is not legal and proper. The applicants also pointed out the names of the juniors who have rendered very little number of days being given employment ignoring the claims of the applicants. There is no response to the said representations. In the circumstances the applicants are compelled to invoke the jurisdiction of this Hon'ble Tribunal.

(5) GROUND'S FOR RELIEF WITH LEGAL PROVISIONS:

- (a) The action of the respondents in ignoring the claims of the applicants even though their names are available in the live casual register which are in terms of the orders of the Railway Board and it is highly arbitrary and discriminatory and un-constitutional.
- (b) The action of the respondents in ignoring the claims of the applicants and appointing their juniors who have rendered very little service and who are appointed much later to the applicants is highly arbitrary, discriminatory and is un-constitutional.
- (c) It is also in violation of the statutory provisions regulating the employment of casual labour. Therefore the action is also illegal and ultra-vires.

(d) Several hundreds of vacancies are created and there is lot of employment generated due to the several works undertaken by the respondents and therefore required lot of man power. It is respectfully submitted that there is sufficient requirement to provide employment to all the persons who are on the live casual registers. Therefore the respondents ought to have provided employment to the applicants also.

(e) The applicants have rendered long service to the department and hope is generated in them that they would be provided employment continuously and they would be given regular employment. Therefore they had no occasion to look out for any other employment. All the applicants have now become over-aged and there is no possibility of securing any other employment. The applicants all belonging to poor families and they have no other source of income and sustenance itself is a big problem to them. Duty is cast upon the Government to ensure to extend possible employment to all. Therefore the respondents cannot take shelter under technicalities to deprive the employment to the applicants.

(f) The applicants ought to have been provided continuous engagement and regular employment.

(6) DETAILS OF REMEDIES EXHAUSTED:

In view of the circumstances stated aforesaid, the applicants have no other effective and alternative remedy except to approach this Hon'ble Tribunal.

(7) MATTERS NOT PENDING WITH ANY OTHER COURT:

The applicants declare that they have not filed any other application, writ petition or suit regarding the same subject matter and no application, writ petition or

Suit is pending before any other Court or Tribunal regarding the same subject matter.

(8) MAIN RELIEF:

It is therefore prayed that this Hon'ble Tribunal in the interest of justice be pleased to call for the records relating to and connected with the Letter No. WPE/22/CP.78/96 in O.A.No.926/95 Dated 7-1-1997 of the 1st respondent and quash or set aside the decision contained therein and direct the respondents to engage the applicants as Casual Labour in the existing vacancies and to confer all the consequential benefits ~~and~~ on and from the date of confirmation of such benefits to their juniors and pass such other and further order or orders as may be deemed fit and proper in the circumstances of the case.

(9) INTERIM RELIEF:

It is further prayed that this Hon'ble Tribunal in the interest of justice be pleased to direct the respondents to consider the engagement of the applicants in the existing vacancies of Casual Labour as per their seniority and eligibility without reference to the decision contained in the impugned letter Dated 7-1-1997, pending disposal of the above O.A. and pass such other and further order or orders as may be deemed fit and proper in the circumstances of the case.

(10) Particulars of the Postal Order in respect of application fee:-

- i) Number of Indian Postal order : 8/914135
- ii) Name of the Issuing Post office: P.O
- iii) Date of Postal order and Amount: 15/9/97 Rs. 50.00
- iv) Post office at which payable : P.O

Rs. 50/- A 8..
CPB.B.P.B. Remission

(11) Details of Index:

An index in duplicate containing the details of documents to be quoted upon is enclosed to this Application.

VERIFICATION

We, the below signed applicants ~~working in the~~
Occ.Ex.Railway Gangamen, R/o. Kotha Agraharam, Vizianagaram
district, do hereby verify that the contents of this
O.A. contained in paras from 1 to 11 above are true and
correct to the best of our personal knowledge and belief
and that we have not suppressed any material facts.



1. *Mr. T. Rambabu S/o Jogannadha*



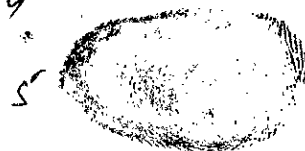
2. *Mr. S. Appalanaidu S/o Chinnappadu*



3. *Mr. M. Krishnaswamy S/o Appanna*



4. *Mr. M. Bhaskar Reddy S/o Sengannayana*



5. *Mr. P. Krishnarao S/o Sanyasa*



6. *Mr. S. Venkateswar Reddy S/o Arasavellirod*

Hyderabad,

(SIGNATURE OF THE APPLICANTS)

Dt: 18-7-1997.

(COUNSEL FOR THE APPLICANTS)

To
The Registrar,
Central Administrative Tribunal,
Hyderabad Bench,
HYDERABAD.

Annexure - A-7

9

SAUTH SAUTHE SAUTHE

OFFICE ORDER

Office of the AM/VN

The following are collected by DPO/AMV were engaged against TRA on daily rates and they have completed 120 days service as C/O/AMV and attained by station as C/AMV in scale No. 775-1025/-475 against the dates shown since fulfilled the condition of set. 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 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2139, 2140, 2141, 2142, 2143, 2144, 2145, 2146, 2147, 2148, 2149, 2150, 2151, 2152, 2153, 2154, 2155, 2156, 2157, 2158, 2159, 2160, 2161, 2162, 2163, 2164, 2165, 2166, 2167, 2168, 2169, 2170, 2171, 2172, 2173, 2174, 2175, 2176, 2177, 2178, 2179, 2180, 2181, 2182, 2183, 2184, 2185, 2186, 2187, 2188, 2189, 2190, 2191, 2192, 2193, 2194, 2195, 2196, 2197, 2198, 2199, 2200, 2201,

10⁽²⁾ Annexure A-11
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SOUTH EASTERN RAILWAY
433

Office of the
Civil Railway Manager (Engg.),
Waltair, Dated: 19-4-1996.

No. WEX/22/

To
All A.E.s of Waltair Division.

SUB:- Filling up of vacancies against Man days lost
sanction under various PWIs on Waltair Divn.

Ref:- (1) G.M (Engg.) / GRC's sanctioned letter No. TC/
Casual Labour/Pt. III/5443 dt. 13-11-95.

(2) This Office letter No. WEX/22 dt. 23-2-95.

...

/various The General Manager/GRC has accorded various sanction of 701
Casual Labour towards Man days lost on accounts for track mainte-
nance to Waltair Division for the period from 1-10-95 to 30-9-95
vide under reference No. 1. There is no change in unit-wise distri-
bution of 701 Casual Labour under this Office letter under reference
No. 2. The staff working against Man days lost at present in the
units will continue (It is made clear that the distribution is
confirms to the sanction as being operated by the various units
already).

It shall be ensured that these Casual Labour are distributed
by the PWIs in such a way to get maximum output with minimum move-
ment of men and gangwise distribution may be made on need base,
not necessarily on the man days lost;

The AENs should keep record duly vetted by Sr. DAO & Sr. DPO
every month of total absenteeism on account of leave, sickness and
absenteeism as also the amount recovered on absenteeism and send
every month in a consolidated statement of the Sub-division to
OS(E) of Sr. DEN's Office for resubmission of the required informa-
tion to Head Quarters at the time of review. These instructions
should strictly be followed and AENs should personally monitor as
CTE is very particular on this issue.

...o fresh faces should be engaged under any circumstances.
The names of the staff from combined Divisional Seniority List of
Pre-81 Casual Labour as per the policy communicated under Sr. DPO/
WAT's circular No. WPY/542/Policy/CL dt. 16-6-95 are posted to the
units to the extent of vacancies available as per the enclosed
statement in Annexure-'A' and the respective Casual Labour may be
directed to the units posted with proper identification memos and
ensure that they are medically fit for B-1 category before being
directed to the units.

AENs are requested to scrutinise the names of the staff
appearing in the enclosed list from Pre-81 screened list of the
respective units before being sent to other units and in the exist-
ing units as per distribution shown in Annexure-'B' for engagement
against Man days lost sanction and ensure that they are as per the

(Contd...2...)

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seniority list submitted to this Office and due care shall be taken in issuing the offer of appointment-cum-discharge notice. The list of the staff so appointed against the sanction of each unit may be sent to this Office for record.

Encl: 3(Three)

DIVL. RAILWAY MANAGER (ENGG.),
S.E. RAILWAY, WALT AIR.

Copy to all J.E(P.Way)s, J.E(Works)s, J.E(Bridges)s of Waltair Division for information and necessary action.

Encl: -3(Three).

Copy to Sr.DEN(N), Sr.DEN(E) and DENs for information. They are requested to have proper check from time to time about the output of work.

Encl: -3(Three).

Copy to Sr.DPD/WAT for information and necessary action.

Encl: -3(Three)

Copy to Sr.DAO/WAT for information. He is requested to nominate one Section Officer for vetting the absentee statement every month.

Encl: -3(Three).

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Annexure - 'A'

Sl. No.	Name	Father's name	Designation	Present unit.	Posted to	Sl. No.
<u>S/Shree</u>						
1.	M. Appanna	Suryanarayana	KSI	BRI-VZM206	PWI-VZM312	
2.	Venkanra	Ramanna	Gangman	PWI-NWP87	PWI-NWP254	
3.	Appaiah	Ramayya	-do-	-do- 87	-do-	(32)
4.	Y. Chiranjeevulu	Thoudu	-do-	-do- 86	-do-	(326)
5.	Sugga Reddy	Ganraiah	-do-	PWI-NWP86	PWI-PLH (387)	
6.	P. Chinnaababu	Yeeraiah	-do-	-do- 86	-do-	(388)
7.	B. Appanna	Guruvulu	-do-	-do- 86	-do-	(387)
8.	B. V. Suryanarayana Rao	Ramamurty	Gangman	PWI-VEL350	PWI-VEL271	
9.	M. Suryanarayana	Appalaswamy	G/Man	PWI-PVP276	PWI-PVP274	
10.	B. Apparao	Mukhalingam	KSI	IOW-ARK145	PWI-SUP344	
11.	Smt. S. Narayanamma	D/o. Kannan	F/KSI	-do- 143	-do- 345	
12.	M. Venu	Appalanaidu	KSI	IOW(T) ARK142	-do- 347	
13.	P. Narayana	Ghasi	-do-	-do- 138	-do- 348	
14.	G. Eswar	Ramachandrarao	-do-	BRI-ARK158	-do- 349	
15.	Guru Bagh	Bhagatram Bagh	-do-	-do- 130	-do- 354	
16.	E. Ramu	Appalanaidu	-do-	IOW-ARK126	-do- 357	
17.	Smt. K. Laxmi	Sagaraiah	F/KSI	-do- 123	-do- 123 358	
18.	Antal Chinna	Kannaiah	KSI 249	IOW(T) ARK	PWI-ARK 308	
19.	K. Satyara	Suryanarayana	-do- 209	IOW-ARK	-do- 311 A	
20.	S. Chinnaiiah	Laxmana	-do- 200	IOW(T) ARK	-do- 313	
21.	Kali Prasad	Dharmarao	-do-	IOW-ARK191	-do- 314	
22.	Appa Rao	Peraiah	-do-	IOW-VZM198	-do- 315	
23.	K. Akkunaidu	Chinnaiiah	KSI 192	IOW(T) ARK	-do- 317	
24.	Smt. P. Ramulamma	Raminaidu	F/KSI	-do- 186	-do- 319	
25.	" P. Pydithalli	namulu	-do-	IOW-ARK176	-do- 322	
26.	M. V. V. S. Prasad	Srinivasarao	KSI	-do- 172	-do- 323	
27.	K. Charra	Dambo	-do-	-do- 170	-do- 326	
28.	M. Raja Rao	Venkatraswamy	-do-	-do- 180	-do- 332	
29.	K. Sominaidu	Kannam Naidu	-do-	IOW(T) ARK156	-do- 335	
30.	Smt. Atchamma	Ramaswamy	F/KSI	IOW-ARK155	-do- 336	
31.	Pangi Limbu	Bheema	KSI	BRI-ARK154	-do- 337	
32.	Kilo Guru	Sukra	-do-	-do- 154	-do- 338	
33.	A. Appalanaidu	Raminaidu	-do-	BRI-VZM152	-do- 340	
34.	P. Rajaratnam	Rayappa	-do-	BRI-ARK154	-do- 339	
35.	K. Bendu	Dantri	-do-	-do- 150	-do- 341	
36.	D. Sanyasirao	Satyanarayana	-do-	IOW-ARK148	-do- 342	
37.	V. Somulu	Somanna	-do-	-do- 148	-do- 343	

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T. L. G. P.

Sl. No.	Name	Father's Name	Designation	Present unit	Posted to
<u>S/Shree</u>					
38.	M. Ramulu	Appalasuri	KSI 174	BRI-VZM	PWI-PFU 316
39.	R. Appalaswamy	Sanyasi	-do- 166	IOW-RGDA	-do- 328
40.	P. Dharmarao	Narayana	-do-	-do- 164	-do- 329
41.	B. Haranath	Challayya	-do-	BRI-VZM 135	-do- 350
42.	P. Ramarao	Janardhanarao	-do-	IOW-RGDA 127	-do- 355
43.	Jadumani Majhi	J.M. Sundar	-do-	-do- 128	-do- 356
44.	S. Gangadhararao	Ramarao	-do-	-do- 123	-do- 359
45.	Somadhar Jami	Podujami	-do-	BRI-ARK 117	-do- 360
46.	K. Sukru	Dambu	-do-	-do- 116	-do- 361
47.	Smt. P. Laxmi	Kondaiah	F/KSI 115	IOW(T) ARK	-do- 362
48.	Smt. E. Phulmani	Ore	-do-	IOW-ARK 109	-do- 373
49.	G. Hari	Kondappa	KSI	BRI-ARK 100	-do- 374
50.	Smt. S. Neelamma	Sanyasi	F/KSI	IOW-ARK 78	-do- 375
51.	K. Mukund	Mangala	KSI 95	IOW(T) ARK	PWI-JYP 376
52.	Barik Pothi	Pandu	KSI	BRI-ARK 71	PWI-JDB 378
53.	K. Ramachandrarao	Vedapalli	-do-	IOW-JDB 171	-do- 324
54.	B.K. Srivastava	J. P. Sinha	-do-	-do- 170	-do- 325
55.	K. Krishna	Chenjudi	-do-	BRI-ARK 90	-do- 379
56.	K. Demni	Ghasiram	-do-	-do- 89	-do- 380
57.	J. Somu	Kunnaiah	-do-	-do- 87	-do- 381
58.	G. Laichan	Mallanna	-do-	-do- 87	-do- 382
59.	B. Gangaiah	Bodenna	G/Man	PWI-NWP 86	-do- 370
60.	Guru Murty	Thoudu	-do-	-do- 86	-do- 371
61.	A-Appaiah	Latchaiah	-do-	-do- 85	-do- 372
62.	S. Apparao	Thoudu	-do-	-do- 85	-do- 373
63.	Kesavaiah	Latchaiah	-do-	-do- 85	-do- 374
64.	G. Latchaiah	Appanna	-do-	-do- 84	-do- 375
65.	Jagannadham	Ramanna	-do-	-do- 84	-do- 376
66.	Karaiiah	Thoudu	G/Man	PWI-N..P 84	PWI-DWZ 397
67.	P. Jaggaiah	Appanna	-do-	-do- 83	-do- 398
68.	T. Apparao	Polaiah	KSI	IOW-ARK 3	-do- 399
69.	B. Apparao	Appalaswamy	G/Man	PWI-NWP 82	-do- 400
70.	S. Yerraiah	Rajanna	-do-	-do- 82	-do- 401
71.	K. Viswanatham	Apparao	-do-	-do- 82	-do- 402
72.	Ramaiah	Nookanna	-do-	-do- 81	-do- 403
73.	K. Srinivasulu	Sanyasi	-do-	-do- 80	-do- 404
74.	S. Sahadev	Thoudu	-do-	-do- 80	-do- 405
75.	J. Vasantarao	Rama Murty	-do-	-do- 80	-do- 406
76.	Mallesu	Appalaswamy	-do-	-do- 80	-do- 407
77.	D. Simhachalam	Neelaiah	-do-	-do- 80	-do- 408

No. VI/6/C/INV

To

The PML/CHS/CPP

Sub: Non appointment of seniors and appointment of juniors casual labour in the unit of PML/CPP implementation, the order of C/INV No. 926 of 1995 dt. 2.3.95.

A Xerox copy of the above judgment copy has already been sent to you. Besides the copy received by you there were. During the informal meeting held on 13.3.95 the following remarks noted and produced below for your immediate action and offering para-wise remarks.

AGI Remarks:

PML/CPP has been instructed to go thro' the CAT judgement copy and produce the available registers and offer his remarks whether the said 4 men have worked during 1991 at any time and any where to deal this case at once.

S/MC:

"Subject matter has been in purgation of AGI/VN and there was prolonged correspondence since April '94. It may be noted that the applicants S/Sri

Shoulaka A-5

S. S. Appalanaidu A-2

4. M. Krishna Rao A-8

5. M. Bhaskara Rao A-1

6. P. Krishna Rao A-10

7. G. Sathyanarayana appeared in 15ve casual labour registers maintained by PML/CPP at pages 175, 183, 185, 189, 190, 191, 143 respectively. Any further repugnant to the direction of CAT in this matter may trigger contempt of court petition".

Please verify the reference and produce before the officer signed with your reply in two days to proceed further.

AGI/VN
necessary action.

Copy to Secy, SMC/CHS for information &

Te
7/0

15 16
S.E. Railway

Office of the
Assistant Engineer
Srikakulam Road.

No. E/9/TC/

Dt. 5/10/95

To
The Sr. Divl. Personnel Officer,
S.E. Railway, W A L T A I R.

Sub: Implementation of Court Judgement on C.A.No.926/95
before Hon'ble CAT/AYB filed by Sri. S. Surya Rao
and 10 others- Casual Gangmen of FWL-CPP.

- Ref: 1. Your Lr. No. WPE/22/OA/92/95 dt. 16-3-95.
2. D/N(East)/MAT's Lr. No. MEX/CA/CL dt. 21-8-95
and 14-9-95.
3. CFWL-CPP's Lr. No. E/13 dt. 5-9-95.

With reference to the above No.926/95, the following
remarks offered for your further disposal please.

Hon'ble CAT/AYB, vide para 6 of its judgement Order
dated 9-9-95 on C.A 926/95 held that:-

"If the applicants names have been entered in the
Live Casual Register and if the Juniors to the
applicants herein whose names had been entered in the
Live Casual Register later than the applicants, are
engaged, applicants also should be considered for
re-engagement as Casual Gangmen in the vacancies
arising in future. It is made clear that if the
applicants are going to be re-engaged in pursuance
of this order, those who are presently working as
Casual Gangmen, will be retrenched."

With reference to the above, the relevant records
of FWL-CPP have been verified and found that the following
applicants are appearing in the Live Casual Labour Register
of FWL-CPP as well as in the published seniority list and
other records as furnished in the statement in page No.2
against each name.

FWL-CPP stated vide his letter reference No.3 above
these men did not work after 1991 anywhere in the Division and
they have not turned up for appointment subsequently even during
1991 and 1992.

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In 1992 the Casual Labour were directed for appointment in RV line as per the message of DSN/DAF, from Unbifurcated Seniority list where in the names of the above were also enrolled. As the seniors were not turned up, the Juniors were appointed in R.V. line who were taken in Post '81 by virtue of the service held by them in 1992 on wards. The applicants were rejected for appointment after sending them for medical Examination on verification of Service from the Casual Labour register. Also they never worked after '81 and their names were deleted from the Combined Seniority list of Post '81 and hence not appointed.

On verification of the records the following Casual Labour were appointed during 1992, junior to the applicants.

1. Sri. G. Lachuna' du,	--	96	days as on 2-3-76
2. " G. Ranaidu,	--	94	"
3. " Papinaidu,	--	94	"
4. " P. Latchu,	--	94	"
5. " K. Suresh,	--	93	"
6. " G. Suresh,	--	93	"
7. " K. Lakshma Rao,	--	92	"
8. " Kethala,	--	91	"
9. " Achinaidu,	--	90	"
10. " G. Laxman,	--	89	"
11. " T. Suresh,	--	88	"
12. " P. Suresh,	--	80	"
13. " G. Suresh,	--	79	"
14. " S. Suresh,	--	79	"
15. " P. Suresh,	--	77	"

The applicants were sent for Medical Examination for 81 during 1993 and their Fit certificates were not submitted to MHCPL, and their LTIs on the application verified with the LF sheets dated Jan '94 and communicated under MHCPL/DAF's Lr. No. G.D.O/WR/1/1/218/812 dt. 16-6-94 to AAM-VZM, as mentioned in the statement. But there were neither LTIs or Photos affixed on the old casual labour register of MHCPL.

MHCPL stat vide his Lr. No. E/13 dt. 12-9-95, that the present Casual Labour register was made in the year 199 and bifurcated Pre'81 & Post'81. Since the applicants didn't work after '81 they didn't figure in the Post'81 Seniority list. Further these applicants have failed to respond DFO's Notification dated 23-3-97, their names were not fig. in Pre'81 Casual Labour List published by DFO/WR vide O.O.No. 1/5/CL/Pre'81 dt. 29-3-92.

In view of what is stated above and in pursuance of the para 2 of the Court Judgement, You are requested to take further necessary action under intimation to this office.

Assistant Engineer
Brikakulam Road.

C/- SGN (Cn-Ord)/DAF for information please.

C/- DSN (Post)/DAF for information please.

1.6
G.P.

23
Dated: 9.8.1995.

Between

1. S. Surya Rao.
2. P. Adinarayana.
3. M. Ramulu.
4. G. Sitarani.
5. M. Anooloka.
6. T. Ramababu.

7. S. Appalanaidu.
8. M. Krishna Rao.
9. M. Bhaskara Rao.
10. P. Krishna.
11. S. Venkateswara Rao.

...

And

1. The P.W. Inspector, S.E. Railway, Chepurupalli, Vizianagaram Dist., A.P.
2. The Divisional Personnel Officer, S.E. Railway, Visakhapatnam (Waltair), A.P.
3. The Divisional Railway Manager (Engineering), S.E. Railway, Visakhapatnam (Waltair), A.P.
4. The Union of India, rep. by the General Manager, S.E. Ryly, Calcutta.

...

Respondents

Counsel for the Applicants : Sri. K. Venkateswarlu
Counsel for the Respondents : Sri. N.R. Devaraj, SC for Rlys.

FORAM:

Hon'ble Mr. Justice V. Neeladri Rao, Vice Chairman

Hon'ble Mr. R. Rangarajan, Administrative Member

(As per Hon'ble Mr. R. Rangarajan, Administrative Member)

Heard Sri. K. Venkateswarlu, learned counsel for the applicants
and Sri. N.R. Devaraj, learned Standing Counsel for the respondents.

There are 11 applicants in this O.A. It is stated for the applicants that they had worked as Casual Gangmen during the year 1971 under the control of the respondents. There was some break from 24.11.76 to 23.12.1976 they were again appointed on 24.6.1982 to 13.9.1992 (Detailed particulars between 1976 to 1992 are furnished). It is further alleged that a seniority list of Ex-Casual Gangmen was prepared and the applicants were given seniority at various places between 46 and 120 in the said seniority list. It is submitted that after preparing the seniority list, on 20.7.1993 the respondents issued call letters to applicants for appearing for the medical fitness test for selection to Gangmen posts. They attended to the medical fitness test and it is stated that they were found medically fit. Their DPT was also checked and verified.

Contd: ...2/3

3. It is the case of the applicants that inspite of their eligibility to appointed as Gangmen, some of their juniors were appointed in preference to the applicants. They rely on the judgement of this Tribunal in O.A.1138/93 dt. 15.9.1993 of this Bench for their reengagement as Casual Gangmen in preference to their juniors. It is stated for the applicants that they represented their case to the concerned for which no reply was given. Hence, they filed this OA for declaration that the action of the respondents in not taking them back into service while appointing their juniors is illegal, arbitrary discriminatory and violative of principles of natural justice.

4. ✓ Casual Labourers who were in service after 1981 are to be taken on the Live Casual Register automatically by the administration. It is not known whether the names of the applicants herein are entered in the said Live Casual Register maintained by the concerned authorities. If their names are in the Live Casual Register and if their juniors are appointed whose names are entered later than the applicants in the Live Casual Register, then the applicants have a case for re-engagement as Casual Gangmen. Learned counsel for the applicants submitted that their names are in the Live Casual Register and those who were appointed in preference to the applicants as Casual Gangmen are juniors to them. However, no documentary proof has been produced to substantiate his claim.

5. The learned Standing counsel submitted that if the applicants are senior to those who are appointed as Casual Gangmen on the basis of Live Casual Register, their cases will be considered for re-engagement as Casual Gangmen. However, if those who were engaged as Casual Gangmen even if they are juniors to the applicants, on some other consideration, the applicants are not entitled for re-engagement as Casual Gangmen. The submission of the learned Standing counsel has to be looked into by the concerned official respondents before re-engaging the applicant. If their juniors are engaged in preference to them. If their juniors are engaged for the reasons other than the seniority as mentioned above, the claim of the applicants herein may be rejected after informing the applicants suitably with details. We feel no direction is necessary in this regard as in such a case, seniority is not the criterion for appointing the juniors to the applicant.

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6. In the above circumstances, the following direction is given:-

If the applicants' names have been entered in the Live Casual Register and if the juniors to the applicants herein whose names had been entered in the Live Casual Register later than the applicants, are engaged, the applicants also should be considered for re-engagement. Casual Gangmen in the vacancies arising in future is made clear. If the applicants are going to be re-engaged in pursuance of this order, none who are presently working as Casual Gangmen, will be retrenched.

7. The O.A. is ordered accordingly at the admission stage itself. No costs.

Sd/-
Deputy Registrar(Judl.)

CERTIFIED TO BE TRUE COPY

Date

Court Officer

Central Administrative Tribunal

Hyderabad Bench

Hyderabad

Copy to:-

1. The P.W. Inspector, S.E. Railway, Cheepurupalli, Vizianagaram Dist., AP.
2. The Divisional Personnel Officer, S.E. Rly. Visakhapatnam (Waltair), AP.
3. The Divisional Railway Manager (Engineering), S.E. Rly, Visakhapatnam (Waltair), A.P.
4. The General Manager, S.E. Rly, Union of India, Calcutta.
5. One copy to Sri. K. Venkateswarlu, advocate, CMT, Hyd.
6. One copy to Sri. M.R. Devaraj, SC for Rlys, CMT, Hyd.
7. One copy to Library, CMT, Hyd.
8. One spare copy.

Armed/-

22

Annexure-A-VII
26

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

CP.78/96 in OA.926/96

dt.22-11-96

Between

1. S. Surya rao
2. P. Adinarayana
3. M. Ramulu
4. G. Sitaram
5. M. Bhooloka
6. T. Rambabu
7. S. Appalanaidu
8. M. Krishnarao
9. M. Bhaskara Rao
10. P. Krishna
11. S. Venkateswara Rao

: Applicants

and

1. Sri S. Abraham
PW Inspector, SE Rly.,
Cheepurupalli, Vizayanagaram
2. Sri V. Venkata Rao
Sr. Divnl. Pers. Officer 'S'
SE Rly, Visakhapatnam (Waltair)
3. Sri RR Bandari
Divnl. Rly. Manager (Engg)
SE Rly., Visakhapatnam (Waltair)
4. Sri Ramjee
General Manager SE Rly,
Calcutta-43

: Respondents

Counsel for the petitioners

: P. Naveen Rao
Advocate

Counsel for the respondents

: N.R. Devaraj
SC for Railways

CORAM

HON. MR. JUSTICE M.G. CHAUDHARI, VICE CHAIRMAN

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

T. C
Eyo

Judgement

Oral order (per Hon. Mr. Justice M.G. Chaudhari, VC)

Mr. Phaniraj for Mr. P. Naveen Rao, for the petitioner.

Mr. N.R. Devaraj for the respondents.

Sri Devaraj

4. (Instructed by Mr. Abraham, PWI under Respondent-1) states

that the applicants 6- 11 allege that the respondents have not complied with the order dated 9-8-1995 in the OA so far and therefore action in contempt is being initiated against them.

2. The aforesaid order in the OA shows that the following order was passed :

"If the applicants' names have been entered in the live Casual Register and if the juniors to the applicants herein whose names had been entered in the live Casual Register later than the applicants are engaged, the applicants also should be considered for re-engagement as Casual Gangman in the vacancies arising in future and if the applicants will be re-engaged in pursuance of the order, none who are presently working as Casual Gangman will be retrenched."

According to the applicants apart from the workers union making representations they also had caused legal notice to be served on the authorities of the respondents on 21-12-95 but there has been no response.

3. Mr. N.R. Devaraj, Senior Standing Counsel on instructions informs us as follows :

- i) Names of Applicants-1 and 3 do not exist on the live Register and they are therefore not covered by the order.
- ii) None of the juniors of the respondents - 6 to 11 have been engaged earlier and therefore they are not entitled to be engaged under the order as it contemplates that juniors should have been already engaged.

but T.C. E/P

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iii) Applicant No.2 was engaged in 1992 but has been subsequently medically decategorised and declared unfit and therefore the question of his re-engagement does not arise under the order. and

iv) Respondents 4 and 5 who not having responded to the General Notification issued in 1992, some juniors to them were engaged and therefore their names have been kept under consideration and as soon as vacancies arise they will be offered engagement in preference to any one else.

4. The explanation offered prima-facie is sufficient to hold that no contempt is involved. The learned counsel for the applicants, however, raises factual disputes on the aforesaid points. He also submits that although work was available and juniors have been appointed, the applicants have not been appointed. Such factual dispute shall not lie within the compass of contempt application. We, therefore, make the following directions :

(a) The applicants No.4 and 5 shall be offered re-engagement as soon as the vacancies occur in compliance with the original order. }

(b) The respondents shall formally inform the applicants in writing the reasons for which as stated before us the other applicants cannot be re-engaged in compliance with the original order. Such replies should be sent within a period of four weeks from today. }

(c) The applicants except A-4 and 5 will be at liberty to adopt legal remedies as they may be advised on receiving the reply as aforesaid.

5. The CP is finally disposed of in terms of above order.

RECEIVED 16 FEBRUARY COPY

[Signature]

COULD OFFICER
Central Administrative Tribunal
HYDERABAD BENCH

[Signature]

11/2/92

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Annexure - A - VII

BY REGD. POST WITH ACK. DUE.

SOUTH EASTERN RAILWAY.

Office of the
Divl. Rly. Manager (P)
Waltair, dt: 7-1-97.No. WPE/22/CP.78/96 in
O.A. 926/95 S. Surya Rao &
10 others.S/Shri S. Surya Rao,
P. Adinarayana,
M. Ramulu, G. Sita Ram,
M. Bhaskoka,
T. Rambabu, S. Appalanaidu,
M. Krishna Rao, M. Bhaskara Rao,
P. Krishna, S. Venkateswara Rao.
c/o Secretary,
S.E. Railway Men's Congress,
Anadalavalasa. 532185,
Srikakulam Dist.

Sir,

Sub: Implementation of C.T/directives in CP.78/96
in O.A. 926/95 before C.T/Hydr.
Filed by Sri S. Surya Rao & Others.

1. In obedience to the order of Hon'ble Central Administrative Tribunal/Hyderabad dt: 22-11-96 in contempt petition No. 78/96 in O.A. 926/95 it is to inform you that S/Shri S. Surya Rao and M. Ramulu (ie. applicant No. 1 & 3 in O.A. 926/95) no such names are available in the Live Casual Labour Register, however with reference No. given by the petitioners it is found that two persons by name G. Surya Rao s/o Ramaiah, and Ramulu s/o Sanyasi have worked prior to 1981 and also they are already working at present. Hence the petitioners 1 & 3 ie., S. Surya Rao and M. Ramulu both are not genuine persons. Therefore they are not entitled for engagement as per the Judgement Order dt: 9-8-95 in O.A. 926/95.

2. Sri P. Adinarayana, applicant no. 2 was engaged in 1992 but subsequently he was found medically declared unfit. Hence the question of his re-engagement does not arise under the order dt 9-8-95 in O.A. 926/95.

3. None of the Juniors to S/Shri T. Rambabu, S. Appalanaidu, M. Krishna Rao, M. Bhaskara Rao, P. Krishna and S. Venkateswara Rao (ie. applicants No. 6 to 11 in O.A. 926/95) have been engaged earlier and therefore they are not entitled for re-engagement. Their names are also not available in the Live Casual Labour Register and pre-81 Screened list, and they are therefore not entitled for re-engagement under the orders of the Hon'ble Tribunal in O.A. 926/95 and as per extant rules.

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4. Sri G. Sitaram and Sri M. Shooloka ie., applicants No. 4 & 5 in O.A. 926/95 have worked prior to 1981, who have not responded to the notification issued by DM(P)/WT vide No. PT/ C. Labour/Live Register dt: 23-3-87. and also not responded to the notification issued in 1992. Some juniors to them were engaged in the year 1992 and therefore their names have been kept under consideration. As soon as vacancies arise, they will be offered engagement in preference to any one else as per the Judgement Order dt. 22-11-96 in CP. 78/96 in O.A. 926/95.

This letter is being issued to the address as mentioned in the representation dt: 13-5-96 received in this office. Copy of the letter is being sent to the concerned authorities.

Yours faithfully,

[Signature]
DIVL. RLY. MANAGER(P)/WT.

Copy forwarded for information and necessary action to:-

1. PwI/Cheepurupalli.
2. Sr. DEN(Co-ord)/Waltair.
3. Sri N. L. Deva Raj, standing Counsel for Railways, 8 Lalithanagar, Jamai Osmania, Hyderabad. 500044.

4. AEN/CHE

[Signature]
DIVL. RLY. MANAGER(P)/WT.

ASE.

[Handwritten initials]

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Annexure - A - VCP

From: T. Rambabu,
S. Appalansidu,
M. Krishnarao,
M. Bhaskararao,
P. Krishnarao and
S. Venkateswara Rao.....

Dt. 15-1-97

31

Applicants-6 to 11 in O.A-926/95.
C/O Secretary, S.E. Railway men's Congress
Amadalavalasa-532185; Srikakulam Dist. (A.P) .

To

1. The P.W. Inspector (Sr. Section Engineer-P. Way)
S.E. Railway, Cheepurupalli,
Vizianagaram Dist.....1st Respondent.
2. The Sr. Divisional Personnel Officer,
S. E. Railway, Waltair -Visakhapatnam .. 2nd Respondent.
3. The Divisional Railway Manager(Engineering),
S. E. Railway, Waltair- Visakhapatnam .. 3rd Respondent.
4. The General Manager, S. E. Railway,
Garden Reach, Calcutta-43, West Bengal...4th Respondent.

Respected Sir,

Sub: Non-implementation of CAT/HYB directives in
O.A 926/95 and CP 78/96 before CAT/HYB filed
by Sri S. Suryarao and others - offer of
appointments regarding.

Ref: DRM(P)WAT's No. WPE/22/CP.78/96 in O.A 926/95
S. Suryarao and 10 others. 7-1-97

* *

We are the applicants 6 to 11 in CP78/96 in O.A926/95
~~on the file of the Hon'ble Central Administrative Tribunal, Hyderabad~~
on the file of the Hon'ble Central Administrative Tribunal, Hyderabad
and with reference to DRM(P)Waltair's letter under reference we submit
to you as follows:

At the outset we humbly submit that your reply vide
reference cited above in pursuance of judgement dt.22-11-96 of the
Hon'ble CAT/HYB not at all maintainable since reply communicated
beyond the four weeks time as ordered by the Hon'ble Court i.e.
7-1-97(i.e. 16 days beyond the date ordered).

However we submit our genuine grievances that :
We have worked prior to 1981 in the Unit of PWI-Cheepurupalli
as evident in the AEN/Srikakulam Road 's letter No.E/9/PC dated
31-10-95 and also in the Seniority lists published for the years
1986, 1989, 1990 and 1992 and therefore offered ourselves for
appointment alongwith others during the year 1992 on which we were
subjected to Medical Examination for B-ONE category and passed and
our LTI verification also completed and reported genuine vide Senior
D.A.O/S.E.Railway/Waltair's No.Sr.DAO/VSKP/BKS/FPE/812 dt.16-6-1994
As such the D.R.M(P)Waltair's letter cited under reference is
incorrect in view of the above facts which subjected us for
under going prescribed Medical Examination and L.T.Is verification.

We may submit that even though we were declared fit
for B-One medical category and LTIs verification completed as required

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for such appointments we were not appointed inspite of the fact that clear vacancies were available in the Unit. Thus we have been deprived of opportunity for appointment and forced to wait for some time and appointed juniors overlooking to us and latter we were totally refused to give appointments. Having aggrieved by all these illegal actions of the concerned we filed O.A 926/95 before the Hon'ble CAT/HYB seeking justice and the Hon'ble Tribunal/HYB after hearing both sides has delivered its well considered judgement on 9-8-95 as :-

" If the applicants names have been entered in the live Casual Labour Register and if the juniors to the applicants herein whose names had been entered in the live casual Register latter than the applicants, are engaged, the applicants also should be considered for re-engagement as casual gang men in the vacancies arising in future"

In this connection we beg to submit that it is evident from the Assistant Engineer/Srikakulam Road 's letter No.E/9/PC dated 31-10-95 that our names are entered in the live casual Register and also figured in the Seniority lists published for the years 1986, 1989, 1990 and 1992. Further we also state that some of our juniors were already re-engaged after and before the delivery of the judgement. To cite an example Sri S.Appanna S/O Ramaswamy having 19 days of service and most junior to us is appointed violating the judgement of CAT-HYB. To cite another example while we are eagerly looking action and implementation of the said judgement the 3rd Respondent (Sr.DEN-Coordination) Waltair ordered re-engagement of casual labour having with least number of 37 days of service/36 days of service vide his No.WEX/22 dt. 19-4-96 and WEX/22 dt. 1-11-96 deliberately violating the judgement of CAT-Hyderabad.

Further in the notification bearing No.WPT/5/Engg/CL dated 30-5-96 issued by the Divisional Railway Manager(P), S. E. Railway, Waltair for fresh engagement of 737 candidates as casual labour in the Civil Engineering department, Waltair Division-Clause 8 clearly says:

" The retrenched casual labour whose names are borne in the live casual labour Register will be given preference over the outsiders" CLAUSE -7 SAYS: " Persons having previous experience in Track works will be given preference (as the duration of engagement is short)."

Here also though we have responded to the said notification our cases are not at all considered in preference to others despite we are entitled for such consideration in preference to others in view of clauses 7 & 8 of the said notification and thus we are deprived of this opportunity also.

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(Contd.....3)

More over we quote Railway Board's order No.E(NG)11/90/IG-3/31Pt dt.23-1-95 communicated under Est.Serial No.36/95 according to which the relied upon document for considering the eligibility of the casual labour for re-engagement is the entries in the live Register, Supplementary live Register, Service Book and casual labour cards and not as stated by D.R.M(P) Waltair's letter cited under reference vide para -3 that our names are not available in Pre-1981 screened list. Hence we stand eligible for appointment as casual gangmen as per the Judgement given by Hon'ble CAT-Hyderabad as our names are very well available in the live casual labour Register and juniors were also appointed and as such subjected us for medical examination and LTI verification.

In view of what is stated supra we submit that due to non-implementation of the orders of Hon'ble Tribunal we are suffering a lot and we are not in a position to earn bread to our family inspite of best efforts. We therefore earnestly request you to order for our re-engagement as casual gangmen in the Unit of P.W.I/S.E.Railway/Chepurupalli against existing vacancies of mandays lost / Monsoon Patrolling sanctions etc. implementing the judgements of CAT-HYB without further delay for which act of mercy we shall be ever grateful to you.

Yours faithfully,

1. LTI of T. Rambabu

2. " S. Appalanaidu

3. " M. Krishnarao

4. " M. Bhaskararao

5. " P. Krishnarao

6. " S.Venkateswara Rao

Copy submitted to :-

1. The Hon'ble Chairman, Central Administrative Tribunal Hyderabad Bench, Hyderabad.
 2. The Hon'ble Minister for Railways, Rail Bhavan, Railway Board New Delhi for information and for favour necessary direction.
- 9.7.90

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

O.A. No. 1282 of 1997

37

Between:

T.Rambabu and others

... Applicant

And

The Divisional Railway Manager(P),
South Eastern Railway,
Waltair and others.

... Respondents

REPLY STATEMENT FILED ON BEHALF OF THE RESPONDENTS

1. I, Y.D.Patro s/o Late Y.Satyanarayana aged about 54 years occupation Government service, residing at Visakhapatnam, do hereby solemnly affirm and state as follows

That I am the Respondent No. 1 therein and I am working as Senior Divisional Personnel Officer, in South Eastern Railway at Visakhapatnam and as such I am well acquainted with the facts of the case. I am filing this reply statement on my behalf as well as on behalf of other respondents as I am authorised to do so.

2. I submit that I have read the contents of O.A. filed by the applicant deny each and every allegation and averments made therein except those which are specifically admitted hereunder. The applicant is put to strict proof of allegations and averments. The O.A. does not disclose any valid and substantial grounds for the grant of relief prayed for and it is barred by limitation.

3. The brief history of the case is as follows:

The Hon'ble Supreme Court had approved the scheme formulated by Railways for re-engagement and regularisation of Casual Labours. Accordingly the cases of Casual Labours who were in service as on

J. Datta
DEPONENT

वरिष्ठ मंडल कार्मिक अधिकारी
द. पू. रेलवे; वालतेर
Sr. Divl. Personnel Officer
S. E. Ry; WALTAIR

BC
सहायक कार्मिक अधिकारी
द. पू. रेलवे; वालतेर
Asst. Personnel Officer
S. E. Ry; WALTAIR

01.01.1981 and thereafter were regulated for engagement in terms of the Hon'ble Supreme Court's order and prepared live casual register. When the matter stood thus, the casual labour who were retrenched prior to 01.01.1981 and who were not re-engaged thereafter had approached the Hon'ble Supreme Court by filing a writ (civil) No. 332 of 1986. The suit writ petition filed by Dakshin Railway Employees Union, Trivendrum Division against General Manager, Southern Railway and others was disposed of by the Hon'ble Supreme Court vide its judgement dt. 23.2.1987. A copy of the judgement as reported in A.I.R., 1987 SC 11953 is attached hereto and marked as Annexure R-I. The Hon'ble Supreme Court while considering the practical difficulties had fixed 31.03.1987 as cut-off date by which date the willing eligible casual labours who worked prior to 1981 and who were not engaged thereafter has to offer themselves for re-engagement. As per the directions of Hon'ble Supreme Court the Railways had invited application from the eligible pre-1981 casual labours for preparing supplementary live casual register. Accordingly supplementary live casual register has been finalised after screening and published in the year 1992. The applicants have not applied for enrolment. As per the Hon'ble Supreme Court orders the casual labours who were enrolled in the live casual register and supplementary live casual register are only entitled for re-engagement. It is

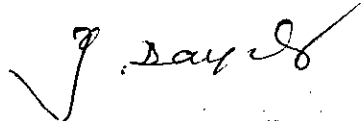
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DEPONENT
विरल मंडल कार्मिक अधिकारी
द. पू. रेलवे, बालोह
Sr. Div. Officer
S. E. Rly, WALTAIR

सहायक कार्मिक अधिकारी
द. पू. रेलवे, बालोह
Asst. Personnel Officer
S. E. Rly, WALTAIR

pertinent to mention here that all other casual labour registers have no value.

4. In reply to para 4(a), it is submitted that the applicants herein were pre-1981 casual labour. The contention of the applicants that they were again engaged in 1992 is not correct and baseless. The applicants did not apply for enrollment within the cut-off date as per the judgement of Hon'ble Supreme Court. As such the applicants had lost their right for re-engagement. The applicants names merely figuring in the seniority list of ex-casual labour does not create any right for engagement as their names does not figure in the supplementary live casual register. It is not correct that they were issued call letter in pursuance to the ~~register~~ seniority. However due to non-availability of live casual register which was in the labour court, Gunter, some of the casual labour who were available on the seniority list were directed to appear for medical examination. Merely calling for medical examination and found fit will not automatically entitle the person for appointments. The contention of the applicants that they were declared as eligible but they were not appointed is not correct and baseless. It is pertinent to mention here that the casual labours figured in the live casual register and supplementary live casual register are only re-engaged eventhough some of them are juniors to


सहायक कार्मिक अधिकारी
द. पू. रेलवे; बालदेह
Asst. Personnel Officer
S. E. Rly; WALTAR


DEPONENT
वरिष्ठ मंडल कार्मिक अधिकारी
द. पू. रेलवे; बालदेह
Sr. Divl. Personnel Officer
S. E. Rly; WALTAR

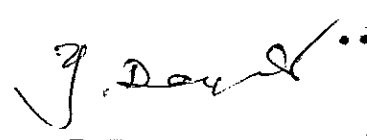
the applicants. Since the applicants failed to respond and apply within the cut-off date, the applicants had lost their rights for re-engagement in view of the Hon'ble Supreme Court judgement.

5. In reply to para 4 (b) it is submitted that in compliance to the direction of the Hon'ble Tribunal directions in C.P. No.78/96 (in OA 926/95) dated 22.11.96, the applicants herein were informed about the factual position. The applicants cannot compare their case with one Sri S.Appanna s/o Ramaswamy whose name figured in the supplementary live casual register.

6. In reply to para 5(a) it is submitted that the contentions of the applicants that their names are available in the live register is not correct and baseless. Since the applicants names are not available in Live register or in the supplementary casual register as the applicants did not apply for enrollment before 31.03.1987. As such the action of the Respondents is not illegal, discriminatory and unconstitutional.

7. In reply to para 5(b) it is submitted that Sri Appanna s/o Ramaswamy applied for enrollment in the supplementary live casual register before 31.03.1987 but the applicants did not apply for enrollment in the supplementary live casual register before 31.03.1987. As such the applicant cannot compare their case with the persons who were enrolled as per the directions of the Hon'ble Supreme Court and Rules.


सहायक कार्यालय अधिकारी
द. पू. रेलवे; वालतोर
Asst. Personnel Officer
S. E. Rly; WALTAIR

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5.

DEPONENT
वरिष्ठ मैनल कार्यालय अधिकारी
द. पू. रेलवे
Sr. Divl. Personnel Officer
S. E. Rly; WALTAIR

8. In reply to para 5(c), (d), (e), it is submitted that the contention of the applicants that they rendered long service is not correct. The applicants served only few days that to long back i.e. prior to 1978. Since the Gangmen job is labourous and the overaged persons cannot able to do labourous work. The Respondents are only duty bound to the extent possible in providing employment and the same is according to the requirement of the Railways. The applicants are over-aged and their engagement is detrimental to the Railway interest. The applicants are not entitled for any employment as per extant rules and procedure and they cannot be re-engaged. The applicant have also been informed the reasons for non-engagement in compliance with this Hon'ble Tribunal orders dated 22-11-96 in CP 78/96 in OA 926/95. For the reasons stated above the applicants are not entitled for any relief. It is therefore prayed that this Hon'ble Tribunal may be pleased to dismiss the O.A. with costs.

J. Dayan
 DE P O N E N T
~~वरिष्ठ मंडल कार्यालय अधिकारी~~
 द. पू. रेलवे; बालासोर
 Sr. Divl. Personnel Officer
 S. E. Rly; WALT AIR

Sworn and signed on
 this the 19th
 day of December
 1997 at Visakhapatnam
 before me.

Attestor

Be
 सहायक कार्यालय अधिकारी
 द. पू. रेलवे; बालासोर
 Asst. Personnel Officer
 S. E. Rly; WALT AIR

O.A. No. 1282 of 1997.

T. Rambabu and others

Applicants

The Divisional Railway Manager(P),
South Eastern Railway,
Waltair and others.

Respondents

Sl. No.	Date	Particulars	Annexed and marked as
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1) 23.2.1987 Extract of Hon^{ble} Supreme Court of India - judgement dt.23.2.1987 in case N o.writ petition (Civil) No.332 of 1986 as reported in AIR 1987 SC 1153.

Advocate for the Respondent

(ii) Casual labour on Projects, who, though not in service on 1.1.1981, had been in service on Railways earlier and had already completed the above prescribed period (360 days) of continuous employment or have since completed or will complete the said prescribed period of continuous employment on re-engagement after 1.1.1981.

(i) (b) The decision should be implemented in a phased manner according to the schedule given below:

Length of service (i.e. continuous employment)	Date from which may be treated as temporary
i) Those who have completed five years service as on 1.1.81	1-1-1981
ii) Those who have completed three years service but less than five years of service as on 1.1.1981	1-1-1982
iii) Those who have completed 360 days but less than three years service as on 1-1-1981	1-1-1983
iv) Those who have completed 360 days after 1.1.1981.	1-1-1984 (or) the date on which 360 days are completed whichever is late".

2. The petitioner before us who are 149 in number claim that they are entitled to the benefits of the modified scheme and they pray that they should be forthwith taken back into employment. The Railway Administration admits that 84 of the petitioners are entitled to the benefits of the scheme as they were in employment on January 1, 1981 and that the remaining 65 petitioners are not entitled to the benefits of the scheme as they were not in service on January 1, 1980 having been retrenched sometime prior to the date. The contention of the Railway Administration is clearly wrong in view of the express provision in paragraph 5.1(a) (ii) that "those who, though not in service on January 1, 1981, had been in service on Railway earlier and has already completed the above prescribed period (360 days) of continuous employment nor.

contd...

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AIR 1987 SUPREME COURT

O.Chinnappa Reddy and

S.Natarajan, J.J.

Writ petn(Civil) No.332 of 1986, dt/- 23-2-1987

Dakshin Railway Employees Union Trivandrum Division, Petitioner,
vs-General Manager, Southern Railway and others, Respondents.

Constitution of India, Arts. 14,32 - Retrenched Railway
Casual Labour who were employed on Projects - Absorption as
temporary employees - Railway Board circular - Interpretation
of Casual Labour in service prior to 1.1.1981 - Entitled to be
included in Scheme for absorption formulated as per the circular
31-3-1987 declared as last date for submission of claims under
the Scheme (1985) 2 SEC 648, followed

(Paras 2,3)

Cases referred: Chronological paras (1985) 2 Sec.
648:(1985) 2 Lab. LJ 406 (Foll) 1 Mr. J.Rama Murthi, Sr.
Advocate and Mr.B.Parthasarathi; Advocate with him, for
petitioner; Mr. T.S.Krishna Murthi Yer, Sr.Advoc ate,
Ms.S.Relan and Mrs. K. Kumaramanglam, Advocates with him,
for Respondents:

CHINNAPPA REDDY, J:- A Division Bench of this Court
consisting of Desai and Ranganath Mishra, JJ gave certain
directions in Indera Pal Yadav - vs - Union of India (1985)
2 Sec 648, modifying a scheme prepared by the Railway Admini-
stration for the purpose of absorbing retrenched Railway
Casual Labour. Incorporating the directions of the Court the
Railway Board issued a circular to the General Managers of all
Indian Railways paragraph 5.1 of which is relevant and is
as follows:

" 5.1. As a result of such deliberations, the Ministry
of Railways have not decided in Principle that Casual Labour
employed on projects (also known as "Project Casual Labour")
may be treated as temporary on completion of 360 days of
continuous employment. The Ministry have decided further
as under:-

(a) These orders will cover:-

(i) Casual Labour on Projects, who were in service
as on 1.1.1981; and

contd..

will complete the said prescribed period of continuous employment on re-engagement after January 1, 1981." A direction will, therefore, issue to the respondents to include the petitioners in the scheme for absorption as formulated pursuant to the directions of the Court.

3. Shri Krishna Murty, learned counsel for the Railway Administration brings to our notice the difficulty which will be experienced by the Railway Administration if without any limitation persons claiming to have been employed as Casual labour prior to January 1, 1981 keep coming forward to claim the benefits of the scheme. We understand the difficulty of the Administration and we, therefore, direct that all persons who desire to claim the benefits of the scheme on the ground that they had been retrenched before January 1, 1981 should submit their claims to the Administration before March 31, 1987. The Administration shall then consider the genuineness of the claims and process them accordingly. The writ petition is allowed accordingly.

Order accordingly

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH :
AT HYDERABAD.

O.A.No. 1282 of 1997
~~304~~

Between:-

T. Rambabu & 5 others.

... Applicants.

AND

The Divisional Railway Manager(P),
South Eastern Railway, Waltair, A.P. &
two others.

... Respondents.

MATERIAL INDEX

Sl.No.	Description of documents	P.Nos.	Ann.
1.	Rejoinder filed by the applicant	1 to 3	
2.	Seniority List of Casual Labours	4	A-I
3.	Seniority List of Casual Labours as on 31.03.1992	5 to 8	A-II
4.	Seniority List of Casual Labours as on 31.3.1990	9 to 12	A-III
5.	Provisional Seniority List of Casual Labours as on 31.3.1989	13 to 15	A-IV
6.	Letter issued by the Asst. Engineer (Respondent No.3) regarding seniority list	16	A-V
7.	Seniority list of Casual Labours as on 1.4.1986.	17 to 21	A-VI
8.	Office Order No.WPT/5/CL Pre-81, dt.29.5.1992	22 to 23	A-VII
9.	Medical Fitness Certificate of applicants	24 to 29	A-VIII
10.	Lr.No.Sr.DAO/VSKP/Bks/FPE/813,dt.16.6.94 Verification of LTI 's.	30	A-IX
11.	Representation of the applicant dt.4.3.1994	31	A-X
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HYDERABAD,

72
(COUNSEL FOR THE APPLICANTS)

DATED: 3-03-1998.

M3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No. 1282
~~3241~~ of 1997

Between:-

T. Rambabu & 5 others. ... Applicants.

A N D

1. The Divisional Railway Manager (P),
South Eastern Railway, Waltair, A.P.
2. The Divisional Railway Manager (Engineering),
South Eastern Railway, Waltair, A.P.
3. The Assistant Engineer/Srikakulam Road,
South Eastern Railway, Waltair, A.P. ... Respondents.

REPLY AFFIDAVIT OF 3RD APPLICANT

I, M. Krishna Rao, S/o. Appanna, aged about 38 years, Occ. Ex. Railway Gangmen, R/o. Kotha Agraharam, Vizianagaram District, now having temporarily come down to Hyderabad, do hereby solemnly affirm and sincerely state on oath as follows:-

1. I am 3rd applicant herein, ~~am~~ and am well acquainted with the facts of the case. I am deposing on my behalf of other applicants also. I have read the Counter Affidavit under reply and I deny the material averments except to the extent expressly admitted hereunder.
2. In reply to the averments in pages 2 & 3 that the applicants have not applied for enrollment as per the Hon'ble Supreme Court of India, I respectfully submit that the Railway Board's Circular dt. 4.3.1987 is not applicable to our cases. I state that there was no need to respond to the above Circular as our names were already shown in the seniority list of Casual Labour

1st page

Corrections:

Attestor

Lt Col M. Krishnarao S/o.
Applying
DEPONENT

published on 28.7.1986, 25.7.1989, 10.9.1990 and 30.6.1992 continuously. I further submit that consequent upon the exercising of options by ex-casual Labour in pursuance to the Railway Board's Circular dt.4.3.1987, a live casual Register was published on 29.5.1992. Our names do not appear in the said list. This is because, (i) our names are already shown in the seniority lists stated above, (ii) as we have not exercised option as per the Circular and (iii) as the list published is only an addition to the existing list. Basing on the placement in the above seniority lists, after appointments were issued, we were sent to Medical Examination and Left Thumb Verification was done. However, for the reasons best known to the authorities orders of appointment were not issued. I further submit that persons who have also not responded to the Railway Board's Circular dt.4.3.1987 and whose names are shown in the seniority lists of 28.7.1986, 25.7.1989, 10.9.1990 and 30.6.1992 have been subsequently appointed and are confirmed employees. A detailed statement of particulars is enclosed to this affidavit. I therefore respectfully submit that the action of the respondents in excluding us for such consideration is highly arbitrary, discriminator-y and is a clear case of colourable exercise of power.

3. In reply to para 5 and 7 I state that when the C.P.No.78/96 was taken, it was stated on behalf of Railways that none of the juniors to applicants were engaged. This is controverted by us with reference to S.Appanna. I further submit that another person namely M. Bhaskar Rao, S/o. Suryanarayana whose name does not

2nd page

Corrections:

Attestor

LTG M. Krishnamoorthy
Deponent

figure in the so called live Register of 1992 and who had rendered only 23 days of service was appointed. This clearly shows that the statement of Railways in the C.P.No.78/96 is contrary to record and a clear distortion of facts.

4. In reply to averments contained in para 8, I state that according to Railway Board Order No. E(NG)II-77CL/46 dt.8.6.1981 the Casual Labour can be engaged and continued till they attain the age of 38 years. In other words no maximum age is prescribed for engagement. Furthermore, the applicants were already engaged. What is now asked is only a reengagement. I further submit that as per the Medical Fitness Certificate our age was declared as between 34 to 39 and therefore, we were not overaged. I am also advised to state that in cases of this nature age restriction should not be applied. I submit that we have a valid claim and the same is denied on account of wrong policies pursued by the Department. For the lapses on the part of administration, we cannot be made to suffer.

5. I respectfully submit that there is no merit in the contention of respondents and the averments of respondents is clear distortion of facts. It is therefore prayed that the Hon'ble Tribunal may be pleased to allow the O.A. with costs.

Solemnly & Sincerely
affirmed on the day of
February, 1998 at Hyderabad ad.

3rd page & last page
Corrections:

Advocate : Hyd.


H. S. M. Krishnarao
DEPONENT

Name	F/Name	Design	No of Days KXN/ced.	No of Days WOM/ced.	Total Days
V. Chandirani	Appalarao	C/6.87.	31.3.11	91.9	31.3.97
P. G. Rao	Ramaiah	(9/5/5)	455 1/2	122	577 1/2
E. S. Rao	Ramaiah	u	455 1/2	122	577 1/2
Kannaiah	Kistamma	u	454	122	576
S. S. Rao	Kannaiah	u	454	122	576
P. Laxman	Ramaiah	u	453	121	575
D. Ramulu	Somaiah	u	364	122	486
Ramaiah	Somaiah	u	350 1/2	122	472 1/2
S. S. Rao	Ramaiah	u	243	120	363
Ramaiah	Somaiah	u	244	111	355
P. S. Rao	Ramaiah	C/6.87.	241	-	241
P. S. Rao	Chinnaiah	u	239	-	239
G. Appa Rao	Fakeerai	u	226 1/2	-	226 1/2
D. Varadachari	Attai	u	162	-	162
A. S. Rao	Ramaiah	u	139	-	139
G. S. Rao	Yamaiah	u	136	-	136
S. B. Rao	Ramaiah	u	131	-	131
K. P. Rao	Somaiah	u	131	-	131
P. S. Rao	Somaiah	u	130 1/2	-	130 1/2
T. P. Rao	Somaiah	u	125 1/2	-	125 1/2
Appa Rao	Kannaiah	u	121	-	121
P. S. Rao	Somaiah	u	121	-	121
K. R. Rao	Somaiah	u	105	-	105
V. S. Rao	Appalarao	u	103 1/2	-	103 1/2
K. S. Rao	Jaggaiah	u	101	-	101
Appa Rao	Ramaiah	u	98	-	98
K. S. Rao	Jaggaiah	u	98	-	98
Appa Rao	Madhavaiah	u	98	-	98
G. S. Rao	Madhavaiah	u	98	-	98
K. R. Rao	Madhavaiah	u	98	-	98
P. S. Rao	Madhavaiah	u	98	-	98
P. S. Rao	Madhavaiah	u	98	-	98
V. S. Rao	Madhavaiah	u	98	-	98
S. S. Rao	Madhavaiah	u	98	-	98
S. S. Rao	Madhavaiah	u	97 1/2	-	97 1/2
S. S. Rao	Madhavaiah	u	96	-	96

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(PT 1)

Statement Showing the Seniority list of Civil Lab
 as on 31.3.92. Annexure - II

Sl No	Name	R/A Name	Design	Mo. Days worked as on 31.3.91	Mo. Days worked as on 31.3.92	Total Mo. Days worked as on 31.3.92
1)	G. Appanna	Latchodu	Clk. (Tys)			
2)	V. Appanna	Kannaich				
3)	Thovurdu	Dangaich				
4)	H. Laxma	Sinnamma				
5)	Y. Appa Rao	Krishna Rao				
6)	K. Ramu	Greenavulu				
7)	V. Seethaiah	Pappaiah				
8)	Somappaiah	Puduchai		1243	122	1365
9)	A. Sani	Appalaiah		1171 1/2	122	1293 1/2
10)	Appalaiah	Ramanna		1053	122	1175
11)	K. Appalaiah	Raminaidu		1037 1/2	122	1159 1/2
12)	V. Laxmaiah	Badaiah		1035 1/2	122	1157 1/2
13)	D. Ramulu	Yannaiah		1028 1/2	122	1150 1/2
14)	Sanyasuraya	Appalaiah		1020	122	1142
15)	Appanna	Kannaiah		1005 1/2	122	1127 1/2
16)	P. Ramulu	Ramanna		1004	122	1126
17)	Greenaiah	Latchaiah		1004	122	1126
18)	Venkannaiah	Thavilinaidu		1000	122	1122
19)	Sennarai	Latchaiah		994	122	1116
20)	Chennappaiah	Appalaiah		973	122	1095
21)	Chennappaiah	Chennappaiah		835	122	957
22)	G. Sanyu	Appanna		816 1/2	122	938 1/2
23)	L. L. L. L.	Latchaiah		805 1/2	122	927 1/2
24)	Kannaiah	Kannaiah		699	122	821
25)	Sanyu	Pentanna		695 1/2	122	817 1/2
26)	Somappaiah	Appalaiah		681	122	803
27)	Raminaidu	Sennaiah		680 1/2	122	802 1/2
28)	Thovurdu	Pennaiah		600	121	721
29)	Narayana	Chennappaiah		594 1/2	122	716 1/2
30)	Venkannaiah	Chennappaiah		577 1/2	121	698 1/2
31)	Raminaidu	Thammanna		541	122	663
32)	Somappaiah	Thavilinaidu		538 1/2	122	660 1/2
33)	Laxma Rao	Ramayya		456	122	578

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8.

	Alcru	P Name	Design	Mod No	Mod No	7/1/19
				31371	9192	7/1/19
(12)	P. Krishnaiah	Chennai	Chenn	77	-	7/1/19
(13)	H. Chennai	Appanna	u	75	-	75
(14)	Anjanayulu	Ramanna	u	74	-	74
(15)	P. Krishna Rao	Satyam	u	73 1/2	-	73 1/2
(16)	P. Laxminaidu	Dalaya	u	73	-	73
(17)	T. Rambabu	Jayaramachari	u	72 1/2	-	72 1/2
(18)	Y. Pydithalli	Greenvala	u	71	-	71
(19)	S. Appalaiah	Chennappadu	u	67 1/2	-	67 1/2
(20)	H. Yellanaidu	Laxminaidu	u	67 1/2	-	67 1/2
(21)	P. Polthai	Aerdaich	u	63	-	63
(22)	S. Venkateswara	Ardevillala	u	59	-	59
(23)	Krishna Rao	Appanna	u	37	-	37
(24)	T. Bhabhan Rao	Suryanarayana	u	23	-	23
(25)	S. Soodappa	Appaiah	u	22	-	22
(26)	S. Appanna	Ramaiah	u	19	-	19
(27)	S. S. S.	Yennai	u	17	-	17

No: E/13

DL- 30.6.82

Submitted to DEN-V/17 for further disposal please.

COUNTER SIGNEL
 [Signature]
 ASST. COM. IN CH.
 ONLY

F. W. INSPECTION
 S. K. B. CHIPURUPALLI

[Signature]

3

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Sl No	Name	F/Name	Design	Noted Date	Age	70th
				31/5/91	91/72	109/110
68	G. Laxminaidu	Mudalainaidu	C/Chen	96	-	96
69	V. Venkanna	Niddaich	U	96	-	96
70	G. Ramulu	Appaich	U	94 1/2	-	94 1/2
71	Papiraidu	Soddaich	U	94 1/2	-	94 1/2
72	P. Satyan	Attchaich	U	94 1/2	-	94 1/2
73	Rama Rao	Thavittanaidu	U	94	-	94
74	G. Sanyasam	Kunmaich	U	94	-	94
75	K. Chinanna	Narasayya	U	93 1/2	-	93 1/2
76	Yellaich	Chen	U	93 1/2	-	93 1/2
76	Yellaich	Beemda	U	93 1/2	-	93 1/2
77	P. Laxma	Appaich	U	93 1/2	-	93 1/2
78	Rama Rao	Ramulu	U	93	-	93
79	N. Soddaich	Yellaich	U	93	-	93
80	Gaddaich	Ramaich	U	93	-	93
81	E. Laxminaidu	Ramulu	U	93	-	93
82	Dallaich	Gemaich	U	92	-	92
83	B. Yanna	Satyan	U	91 1/2	-	91 1/2
84	Melalu	Takayya	U	91 1/2	-	91 1/2
85	Attchenaidu	Narasimkulu	U	90	-	90
86	G. Satyan	Appalaidu	U	89	-	89
87	H. Appa Rao	Pentaich	U	89	-	89
88	H. Prasad Rao	Appa Rao	U	87	-	87
89	M. Appa Rao	Sodappaku	U	86	-	86
90	T. Alsaich	Yemaich	U	85	-	85
91	A. Sreedhar Rao	Sodthaich	U	84	-	84
92	Bhuvanachandra	Pavatesam	U	84	-	84
93	H. Ramatunji	P. Piraidu	U	81	-	81
94	B. Ramatunji	Appanna	U	81	-	81
95	P. K. Aich	P. S. Aich	U	80	-	80
96	P. Laxma	Ramaich	U	79 1/2	-	79 1/2
97	G. Thavittanaidu	Ramaich	U	79	-	79
98	Appalaidu	Raminaidu	U	79	-	79
99	B. Laxma	Sanyas	U	79	-	79
100	S. Naga Rao	Appaich	U	78	-	78
101	P. Yellaich	Ramulu	U	77	-	77

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1.	2.	3.	4.	5.	6.
33. Venkateswaraulu - Chinmappa	Casual G/man (Ty.status)	355 1/2	118	473 1/2	
34. Soorappadu - Thavitaiah	"	325 1/2	112	437 1/2	
35. Aminaidu - Thamminaidu	"	319	118	437	
36. Satyan - Ramaswamy	casual	403 1/2	Not turned up	403 1/2	
37. Appalaswamy - Sanyasi	"	375	"	375	
38. Soorappadu - Thata	"	354	"	354	
39. Lakshmanarao - Ramayya	"	231	121	352	
40. T. Gandrich - Appalasuri	"	230 1/2	121	351 1/2	
41. Salarao - Ramayya	"	230 1/2	121	351 1/2	
42. Eswararao - Ramaswamy	"	232	118	350	
43. Kannayya - Kistanna	"	229	121	350	
44. Suryarao - Ramayya	"	229	120	349	
45. Sambashivarao - Kurmayya	"	230 1/2	118	348 1/2	
46. Delayya - Laxmayya	"	335 1/2	Not	335 1/2	
47. B. Laxmu - Ramayya	"	139	121	260	
48. D. Ramulu - Sonayya	"	134 1/2	112	246 1/2	
49. Ramulu - Sanyasi	"	132	112	244	
50. Seetharam - Ramaswamy	"	131	112	243	
51. Papadu - Bangari	"	129	112	241	
52. Papadu - Ramaswamy	"	127	112	239	
53. G. Apparao - Chinnayya	"	114 1/2	112	226 1/2	
54. D. Veerananarasimulu - Fakirnaidu	"	162	N.T.	162	
55. Audinarayana - Atohayya	"	139	N.T.	139	
56. G. Soorayya - Ramayya	"	136	N.T.	136	
57. S. Bogayya - Yerraiiah	"	131	N.T.	131	
58. K. Papadu - Ramayya	"	131	N.T.	131	
59. Pentaiah - Sanyasi	"	130 1/2	N.T.	130 1/2	
60. T. Polaiiah - Soorayya	"	105 1/2	20	125 1/2	
61. Appanna - Gurunaidu	"	121	N.T.	121	
62. Polayya - Kannaiah	"	121	N.T.	121	
63. K. Ramulu - K. Sinnaiah	"	105	-	105	
64. V. Sonulu - Soorayya	"	103 1/2	-	103 1/2	
65. Mahalakshmi - Appalaswamy	"	101	-	101	
66. Appalaswamy - Jaggayya	"	98	-	98	
67. K. Mondalodu - Ramayya	"	98	-	98	
68. Appalanaidu - Jaggayya	"	98	-	98	

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S.E. RAILWAY

SENIORITY LIST OF CASUAL LABOUR OF S.E. RAILWAY - CHENNAI DIVISION
AS ON 31.3.90.

Annexure 11

S.No.	Name & father's name.	Designation	Total No. of days as on 31.3.89	Total No. of days worked on 89-90	Total No. of days as on 31.3.90
1.	G.Appanna - Latchodu	Casual G/man (Ty.status)	1129	285	1414
2.	B.Appanna - Kannaiah	"	1129	283	1412
3.	Thoudu - Durgayya	"	1091	285	1376
4.	A.Laxmu - Simmanna	"	1053 1/2	285	1338 1/2
5.	Y.Apparao - Krishnarao	"	1050	286	1336
6.	K.Ramu - Guruvulu	"	1052	278	1330
7.	V.Seethayya - Papayya	"	1049	146	1195
8.	Soorappadu - Paidayya	"	1018	121	1139
9.	D.Chakradhararao - Seetharamaswamy	"	1017	65	1082 Total to 07/90
10.	A.Suri - Appalaswamy	"	946 1/2	121	1067 1/2
11.	Appalasuri - Makayya	"	917	121	1038
12.	Appalanaidu - Ramanna	"	828	121	949
13.	K.Appalanaidu - Raminaidu	"	812 1/2	121	933 1/2
14.	Y.Laxmaiah - Bodaiah	"	810 1/2	121	931 1/2
15.	D.Ramulu - Yerraiah	"	803 1/2	121	924 1/2
16.	Suryanarayana - Appalanaidu	"	795	121	916
17.	Appanna - Kanakayya	"	780 1/2	121	901 1/2
18.	P.Ramulu - Ramanna	"	779	121	900
19.	Gurunaidu - Latchaiah	"	779	121	900
20.	V.Venkunaidu - Thavitaiah	"	775	121	296
21.	M.Jaggunaidu - Sooraiah	"	898 1/2	Not turned up	893 1/2
22.	Simhadri - Latchaiah	"	769	121	890
23.	Chinnappadu - Appalaswamy	"	749	120	869
24.	Chinnaiah - Chinnappadu	"	610	121	731
25.	G.Sanyasi - Appanna	"	591 1/2	121	712 1/2
26.	Yellaiah - Latchanna	"	581 1/2	121	702 1/2
27.	Kannaiah - Kannaiah	"	474	121	595
28.	Satyaam - Pentanna	"	470 1/2	121	591 1/2
29.	Ramappadu - Sooraiah	"	457 1/2	121	578 1/2
30.	Soorappadu - Narasappadu	"	456	121	577
31.	Thoudu - Pentayya	"	375	121	496
32.	Narayana - Chinnappa	"	369 1/2	121	490 1/2

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1.	2.	3.	4.	5.	6.
105.	G.Thavitaiah - Ramayya	C/G.man	79	-	79
106.	S. Appalanaidu - Raminaidu	"	79	-	79
107.	Bodloka-Sanyal	"	79	-	79
108.	S. Hasegawa - Pradiah	"	78	-	78
109.	P. Yerralaiah - Duralu	"	77	-	77
110.	S. Kurudiah - Chinnayya	"	77	-	77
111.	A. Chinnayya - Appanna	"	75	-	75
112.	Anjanayya - Ramana	"	74	-	74
113.	P. Krishnarao - Satyan	"	73 1/2	-	73 1/2
114.	P. Laxminaidu - Dalayya	"	73	-	73
115.	T. Ranbabu - Jagannadham	"	72 1/2	-	72 1/2
116.	Y. Paidithali - Guruvulu	"	71	-	71
117.	S. Appalanidu - Chinnappa	"	67 1/2	-	67 1/2
118.	M. Yerranaidu - Lakshminaidu	"	67 1/2	-	67 1/2
119.	P. Pothaiah - Rudayya	"	63	-	63
120.	A. Venkateswararao - Arasavillilur	"	59	-	59
121.	Krishnarao - Appanna	"	37	-	37
122.	M. Bhaskararao - Sanyanarayana	"	23	-	23
123.	G. Soorappadu - Appaiah	"	22	-	22
124.	G. Appanna - Rangaswamy	"	19	-	19
125.	Soori - Yerralaiah	"	17	-	17

N.B. The above seniority list is provisional.

Sd -
Asst. Engineer: VZM

No. VE/6/Cl/90.

D/10.9.90

Copy to PWI-C&P for information & notification.

Copy to DPO, Mr. DEN-WAT for information.

Copy to Secy. - SERMC, SERMU-CHD.

Sd -
Asst. Engineer: VZM

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1.	2.	3.	4.	5.	6.
69. G.Apparao - Musilinaidu	3/G.Man	98	-	-	98
70. K.Ramulu - Narasayya	"	98	-	-	98
71. Paidithalli - Latchayya	"	98	-	-	98
72. D.Ramana - Satyan	"	98	-	-	98
73. T.Viswanadham - Surayanarayana	"	98	-	-	98
74. S.Thavitaiah - Gangayya	"	97 1/2	-	-	97 1/2
75. G.Seetharan - Soninaidu	"	96	-	-	96
76. G.Lasminaidu - Musilinaidu	"	96	-	-	96
77. V.Venkanna - Niddiah	"	96	-	-	96
78. G.Ramulu - Appayya	"	94 1/2	-	-	94 1/2
79. Papinaidu - Soorayya	"	94 1/2	-	-	94 1/2
80. P.Satyan - Atchaiah	"	94 1/2	-	-	94 1/2
81. Ramamurthy - Thavitinaidu	"	94	-	-	94
82. G.Suryanarayana - Kurmaiah	"	94	-	-	94
83. K.Simmanna - Narasayya	"	93 1/2	-	-	93 1/2
84. Yerrayya - Gurudu	"	93 1/2	-	-	93 1/2
85. P.Laxmu - Appayya	"	93 1/2	-	-	93 1/2
86. Ramamurthy - Ramulu	"	93	-	-	93
87. N.Sooraiiah - Yerraiiah	"	93	-	-	93
88. Gaddayya - Ramayya	"	93	-	-	93
89. E.Laxmanarao - Ramulu	"	93	-	-	93
90. Delayya - Gurraiah	"	92	-	-	92
91. B.Yerranna - Satyan	"	91 1/2	-	-	91 1/2
92. Netalu - Tataiah	"	91 1/2	-	-	91 1/2
93. Atchalanaidu - Narasinhulu	"	90	-	-	90
94. G.Satyan - Appalanaidu	"	89	-	-	89
95. Apparao - Pentayya	"	89	-	-	89
96. A.Prasadarao - Apparao	"	87	-	-	87
97. M.Apparao - Sorrapadu	"	86	-	-	86
98. T.Asiraiiah - Yerrayya	"	85	-	-	85
99. A.Sreeramurthy - Seetharan	"	84	-	-	84
100. Bhuvananeswararao - Parvathesam	"	84	-	-	84
101. M.Ramanurthy - Papinaidu	"	81	-	-	81
102. V.Ramanurthy - Appanna	"	81	-	-	81
103. Palayya - Parasayya	"	80	-	-	80
104. P.Baxnu - Ramayya	"	79 1/2	-	-	79 1/2

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61.	G. Apparao - Chinnamaiah	114½
62.	T. Polaiiah - Suraiiah	105½
63.	K. Ramulu - Simmaiah - 95	105
64.	V. Somulu - Suraiiah - 96	103½
65.	Mahalaxmi - Appalaswamy	101
66.	Appalaswamy - Jaggaiah - 98	98
67.	K. Mandalodu - Ramaiah - 99	98
68.	Appalanaidu - Jaggaiah	98
69.	G. Apparao - Musalinaidu - 100	98
70.	K. Ramulu - Naraiah - 101	98
71.	Pydithalli - Latchaiah - 103	98
72.	D. Ramanna - Satyam	98
73.	T. Viswanatham - Suryanarayana - 105	98
74.	S. Thavitaiah - Gangaiah	97½
75.	G. Seetharam - Sominaidu - 107	96
76.	G. Laxminaidu - Musalinaidu - 108	96
77.	V. Venkanna - Niddaiah - 109	96
78.	K. Ramulu - Appaiah	94½
79.	Papinaidu - Sooraiiah - 111	94½
80.	P. Satyam - At-haiah - 112	94½
81.	Ramamurty - Thavitinaidu - 113	94
82.	G. Suryanarayana - Kurmaiah - 114	94
83.	K. Simmanna - Narasaiah - 115	93½
84.	Yerriah - Gurudu	93½
85.	P. Laxmu - Appaiah - 117	93½
86.	Ramamurty - Ramulu - 118	93
87.	N. Sooraiiah - Yellaiah	93
88.	Gaddaiah - Ramaiah - 120	93
89.	E. Laxmanarao - Ramulu	93
90.	Dalaiah - Gurraiah - 122	92
91.	B. Yerranna - Satyam - 123	91½
92.	Necalu - Tataiah	91½
93.	Atchinaidu - N. Simhulu - 125	90
94.	G. Satyam - Appalanaidu	89
95.	Apparao - Pentaiah	89
96.	A. Prasadarao - Apparao	87
97.	M. Apparao - Soorappadu - 129	86
98.	T. Asiraiiah - Yerraiah	85
99.	A. Sreeramamurty - Seetharam	84
100.	Bhuvanēswararao - Parvatesam	84
101.	M. Ramamurty - Papinaidu	81
102.	B. Ramamurty - Appanna	81
103.	Polaiiah - Parasaiah	80
104.	P. Laxmu - Ramaiah	79½
105.	G. Thavitaiah - Ramaiah	79
106.	S. Appalanaidu - Raminaidu	79
107.	Bhooloka - Sanyasi	79
108.	S. Nagaraju - Appaiah	78
109.	P. Yerraiah - Ramulu	77
110.	P. Kurmaiah - Chinnaiiah	77
111.	M. Chinnaiiah - Appanna	75
112.	Anjeneyulu - Ramanna	74
113.	P. Krishnarao - Satyam	73½
114.	P. Laxminaidu - Dalaiah	73
115.	T. Rambabu - Jagannadham	72½
116.	Y. Pydithalli - Guruvulu	71
117.	S. Appalanaidu - Chinnappadoc	67½
118.	M. Yellanaidu - Laxminaidu	67½

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29-7-89 1/13

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Annexure - IV

SOUTH EASTERN RAILWAY

PROVISIONAL SENIORITY LIST OF CASUAL LABOUR AS ON 31.3.89 UNDER PWL

S.No.	Name & father's name	No. of days.	Remarks.
1.	G.Appanna - Latchodu 32	1129	
2.	V.Appanna - Kannaiah 33	1129	
3.	Thoudu - Durgaiiah 34	1091	
4.	A.Laxmu - Simmanna 36	1053½	
5.	K.Ramu - Buruvulu 35	1052	
6.	Y.Apparao - Krishnarao 37	1050	
7.	V.Seethaiah - Papaiah 38	1049	
8.	Soorappadu - Pydaiah 40	1018	
9.	D.Chakradhararao - Seetharamaswamy 39	1017	
10.	A.Soori - Appalaswamy 43	946½	
11.	Appalasuri - Makaiah 44	917	
12.	M.Jaggunaidu - Sooraiah 42	893½	
13.	S. Appalanaidu - Ramanna 45	828	
14.	K.Appalanaidu - Raminaidu 46	812½	
15.	Y.Laxmaiah - Bodaiah 47	810½	
16.	D.Ramulu - Yerraiiah 48	803½	
17.	Suryanarayana - Appalanaidu 49	795	
18.	Appanna - Kanakaiah 50	780½	
19.	P.Ramulu - Ramanna 51	779	
20.	K.Gurunaidu - Latchaiah 52	779	
21.	P.Venkaunaidu - Thavitaiah 53	775	
22.	Simhadri - Lat-haiah 54	769	
23.	Chinnappadu - Appalaswamy 55	749	
24.	Chinnaiah - Chinnappadu 57	610	
25.	G.Sanyasi - Appanna 58	591½	
26.	Yellaiah - Latchanna 59	581½	
27.	Kannaiah - Kannaiah 61	474	
28.	Satyam - Pentanna 62	470½	
29.	Ramappadu - Sooraiah	457½	
30.	Surappadoo - Narasappadoo	456	
31.	Satyam - Ramaswamy 56	403½	
32.	Thoudu - Pentaiah 70	375	
33.	Appalaswamy - Sanyasi 60	375	
34.	Narayana - Chinnappanna	369½	
35.	Venkateswaraulu - Chinnappanna 63	355½	
36.	Soorappadu - Thata	354	
37.	Dalaiah - Laxmaiah - 67	335½	
38.	Surappadu - Thavitaiah - 68	325½	
39.	Ramiraidu - Thamminaidu - 69	319	
40.	Eswararao - Ramaswamy - 76	232	
41.	Laxmanarao - Ramaiah - 79	231	
42.	Sambasivarao - Kurmaiah - 77	230½	
43.	Y.Chandraiah - Appalasuri - 80	230½	
44.	Polalarao - Ramaiah - 81	230½	
45.	Kannaiah - Kistamma - 83	229	
46.	Suryarao - Kamaiah - 84	229	
47.	D.Varahanarisimhulu - Fakernaaidu 72	162	
48.	B.Laxmu - Ramaiah - 74	139	
49.	Adinarayana - Atchanaiah - 73	139	
50.	G.Sooraiiah - Ramaiah 75	136	
51.	D.Ramulu - Sooraiah - 78	134½	
52.	Ramulu - Sanyasi - 82	132	
53.	Seetharam - Ramaswamy - 85	131	
54.	S.Bogaiah - Yerraiiah - 86	131	
55.	K.Papadu - Ramaiah - 87	131	
56.	Pentaiah - Sanyasi - 88	130½	
57.	Papadu - Bangari - 89	129	
58.	Papadu - Ramaswamy - 90	127	
59.	Appanna - Rurunaaidu - 71	121	
	Polaiah - Kannaiah - 92	121	

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Annexure - V
SOUTH EASTERN RAILWAY

No. VE/6/

Dt. 2.7.86

Office of the ASM,
Vizianagaram.

To

The Branch Secretary,
S.E. Railway Employees Congress,
Srikakulam Road. → R S PC

Sir,

Sub: Seniority list of casual labour as
on 1.4.86 under CPNI/CPR

Ref: Your letter No. SSSMC/CH/136/1 dtd. 6.7.86

As desired by you herewith enclosed the seniority
list of casual labour under CPNI/CPR as 1.4.86 for your guidance.

Enclosure in 3 pages.

Yours faithfully,

[Signature] 29.7.86
Asst. Engineer/VZM.

Copy to DPC/MAF for information of M.A. This has ref. to the
letter No. MFC/12/CH dtd. 10.7.86
Encl. in list in 3 pages.

[Signature]
Asst. Engineer/VZM.

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119.	P. Pothaiah - Audalaih	63
120.	S. Venkateswararao - Arasavellirao	59
121.	Krishnarao - Appanna	37
122.	M. Bhaskararao - Suranarayana	23
123.	G. Surappadoo - Appaiah	22
124.	S. Appanna - Ramaswamy	19
125.	Soori - Yerraiah	17

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Qmgy
(C. S. Munireddy)
Assistant Engineer VZM

No. VE/6/CL/89

D/25.7.89

Circulated to :-

PW-OPP, DPO-WAT, Sr. DEN-WAT
Secy-SERMC-CHE, SERMU-CHE
Divl. Secy: SERMC & SERMU-VSKP.

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Qmgy
Asst. Engineer VZM

Sanitary 100

31/3/88

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FUTURE WORK

TOTAL
Service
in month
4040

1	32	G Appumma	Lalithoda	765	
2	33	V Appumma	Kommalu	765	
	34	Thoda	Darguath	730	
	35	K Komma ① Pre-B1	Garguath	700	Y
	36	A Lamma ②	Simmamma	640	Y
	37	Y Appurao	Krishnamurao	686	
	38	S Loda	Papath	685	
	39	Chakradarao	Sathurama	654	
	40	Sootappa	Pudath	654	
41	41	Krishnamurao	Kommalu	650	Y
42	42	M Sogga	Sodath	651	Y
43	43	A Loda	Appala Loda	606	Y
44	44	Appala Loda	Mudath	550	
45	45	S Appalamma	Romamma	468	
46	46	K Appalamma	Ramamma	451	Y
47	47	V Lamma	Lodath	440	Y
48	48	D Romma	Yodath	440	Y
49	49	Sogga	Appalamma	400	
50	50	Appumma	Kommalu	416	Y
51	51	P Romma	Romamma	416	
52	52	R Garamma	Lalithoda	415	
53	53	P Venkamma	Thad. G. mada	415	
54	54	Simmamma	Lalithoda	410	
55	55	Chinnappa	Appala Loda	406	Y
56	56	Sogga	Romamma	403	Y
57	57	Chinnamma ③ Pre-B1	Chinnappa	403	
58	58	G Sogga	Appumma	384	Y
59	59	Y Loda ④ Pre-B1	Lalithoda	374	Y
60	60	Appala Loda	Sogga	375	
61	61	Kommalu	Kommalu	367	7
62	62	Sogga ⑤ Pre-B1	Romamma	360	8
63	63	Venka Loda ⑥	Chinnappa	355	13

Observed in
24E section

108/81-13

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Атмосфера - В

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No.	Name	Full Name	Total Service in No. of days	
65	Sorappadu (7) Pre-81	Thuvilo	354	
66	Ramappadu (8) *	Luxmudu	347 1/2	(16)
66	Sorappadu (9) *	Naradu	346	(7)
67	Dulmudi	Luxmudu	335 1/4	(15)
68	Sorappadu	Thuvilo	325 1/2	(14)
69	Ramachadu	Thuvilo	319	
70	Thuvadu	Pentadu	266	appto (11)
71	Naragumu (10) Pre-81	Chinnappadu	260 1/2	appto (12)
72	D Narahumudu	Fukamudu	164	
73	Adimulgumu	Kududu	159	
74	B Luxmudu (11) Pre-81	Kududu	159	(22)
75	G Sootudu (12) *	Kududu	150	
76	E Sootudu (13) *	Kududu	155	(19)
77	B Sootudu	Kududu	154 1/2	(23)
78	D Sootudu (14) Pre-81	Sootudu	154 1/2	
79	Luxmudu (15) *	Kududu	154	(16)
80	Y - Individual (16) *	Appudu	152 1/2	(17)
81	T Poludu (17) *	Kududu	150 1/2	(18)
82	Kududu (20) *	Sootudu	152	(25)
83	Kududu (18) *	Kududu	152	(20)
84	Sootudu (19) *	Kududu	152	(21)
85	Sootudu (21) *	Kududu	151	(24)
86	B Kududu	Pentadu	151	
87	K Pududu (22) *	Kududu	151	
88	Pentadu	Sootudu	150 1/2	
89	Pududu (23) *	Luxmudu	149	(26)
90	Pududu (24) *	Kududu	147	(27)
91	Appudu	Sootudu	141	
92	Pududu	Kududu	141	
93	A Appudu	Chinnamudu	144 1/2	
94	T Pududu	Sootudu	105 1/2	
95	K Kududu	Sootudu	105	
96	V Kududu	Sootudu	100 1/2	(25)
97	Appudu (25) Pre-81	Appudu	101	(30)

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South East

Office Order No. WPT/5/CL Pre-81/

The following retrenched Casual Labour who
 as certified by the unit in-charges and verified
 Screening Committee with reference to the ap-
 the subject are empanelled as a Supplementar
 seniority on exhausting the post 1981 list o
 sanction for such engagement by the Competen
 such re-engagement of pre-1981 Casual Labour
 to time by Rly. Board and Railway Administration

The Unit in-charges before re-engaging th
 is established and service particulars cho
 of staff concerned:

Sl. No.	Name	Father's Name
(1)	(2)	(3)

PWI/CPP: 8/81

1.	K. Ramu	Ganuvulu
2.	A. Lakshmu	Sirumanna
3.	P. Chinnayyah	Chinnappadu
4.	Yellaiiah	Latonaanna
5.	Satyam	Pentianna
6.	Y. Venkateswarulu	Chinnappanna
7.	Soorappadu	Tata
8.	Ramappadu	Sooraiah
9.	Serappadu	Narasappadu
10.	Narayana	Chinnappanna
11.	R. Lakshmu	Ramayya
12.	G. Somiah	Ramayya
13.	G. Sware Rao	Ramaswamy
14.	D. Ramulu	Somiah
15.	G. Lakshmana Rao	Ramiah
16.	Chandriah	Appalasuri

Ramiah

23

1	2	3	4	5
36	A. Asiraiah	Yerriah	84	
37	Muvvanostara rao	Perivateesam	84	
38	P. Potiah	Parasaiah	80	
39	M. Ravithiah	Ramaiah	78	
40	P. Murugaya	Chinniah	77	
41	P. Potiah	Aday	63	
42	S. S. Rama	Ramastray	19	

23

Sd/-
Divl. Personnel Officer/Waltair.

Copy forwarded to Mr. BSN (Co-Ord) / W for information and necessary action in duplicate.
He is requested to keep one copy in his office and forward the other copy to the unit concerned for maintenance.

...

No. BSN/3/92

Dt. 15.4.92.

Forwarded to AEC / NEM and PWI/CP for information and necessary action.
Divl. Engineer - I / Waltair.

rsk.

72
72



P.W.1-B.F.E.

109
15-5-58
117

LT J. S. Appalaraju
S. Chinnappa
LT J. Allish

COUNTER SIGNED

GM2 SRC/R142

SOUTH EASTERN RAILWAY
ENGINEER
MEDICAL MEMO

to be used when a candidate is granted authority
to present himself/herself for medical examination for
fitness for appointment

Department...
Section...
A.E.N. ...
H.S. - WAT

The bearer (name)...
her name...
is a candidate for appointment as (desig-
nation) ... in class ... is authorised
to present himself/herself for medical examination.
/She was not previously examined by the Rly.
medical department/was examined by ... on ...
and found fit/unfit in class ... vide
Medical No. ... dated ...

The following is a list of permanent physical marks
identification ...
Signature ...
Designation ...

Signature/L. T. I. of the
Candidate
Strike out wherever is inapplicable.

25

862

द. प्र. ० रेलवे चिकित्सा/सो-8/अनुसूच-6/Med./C 8/Annex
S. E. RLY. ...

चिकित्सक विभाग/Medical Department
दूसरी पन्नी/SECOND FOLIO

उम्मीदवार की शारीरिक आरोग्यता का प्रमाणपत्र
CERTIFICATE—PHYSICAL FITNESS OF CANDIDATE
(जब रेलवे में नियुक्ति के लिए उम्मीदवार के स्वास्थ्य को परीक्षा की जाये, तब इस
प्रमाणपत्र का इस्तेमाल किया जाये/Certificate to be used when a
candidate is medically examined for fitness for appoint-
ment to a Railway)

(वित्तन-पत्र के लिए प्रतिलिपि/COPY FOR PAY SHEET)

अस्पताल/औषधालय
Hospital/Dispensary... 167683
KGE.A

दिशा पूर्व
SOUTH

जमाकर्ता
Deposit

प्राप्त
Received

को रशि/Class

के साथ/w

दिनांक/d

मार्क/

हस्ताक्षर/

हस्ताक्षर/

हस्ताक्षर/

हस्ताक्षर/

हस्ताक्षर/

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हस्ताक्षर/

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हस्ताक्षर/

हस्ताक्षर/

हस्ताक्षर/

हस्ताक्षर/

प्रमाणित करता है कि मैंने... (नाम)
उम्मीदवार है, के स्वास्थ्य का परीक्षा की है। उनके हस्ताक्षर/अंगूठे का निशान
को मेरे सामने रखा गया है और दिया गया है।
I do hereby certify that I have examined (Name)...
... (Age) ...
... (Designation) ...
... in the ... Branch/
... whose *Signature/Thumb Impression has been
... appended below in my presence.
मैं एक पद पर नियुक्ति के लिए उन्हें योग्य/अयोग्य समझता हूँ।
I consider him *Fit/Unfit for such appointment.

हस्ताक्षर/अंगूठे का निशान
Signature of Rly. Medical Officer
S. E. RLY. Designation
Signature/Thumb Impression of Candidate

कार्यालय का मुहर/Office Seal
दिनांक/Date
चिह्न के चिह्न/Marks of Identification
हस्ताक्षर/अंगूठे का निशान

हस्ताक्षर/अंगूठे का निशान
Signature/Thumb Impression of Candidate

हस्ताक्षर/अंगूठे का निशान
Signature/Thumb Impression of Candidate

हस्ताक्षर/अंगूठे का निशान
Signature/Thumb Impression of Candidate

हस्ताक्षर/अंगूठे का निशान
Signature/Thumb Impression of Candidate

$\angle RND = 115^\circ$

LT 107 T. Rambabu
S/O Jagannadham.
LT 1 Althud

GM2/SFO/K142

COUNTER SIGNED

SOUTHEASTERN RAILWAY

ASST. ENGINEER MEMO

present himself/herself for medical examination for fitness for appointment

partment. Engg.
ice/Section. PWI-CPP
A=N-VZNS. OR. VE/6 pt 5-7-93

~~SECRET~~ Sx MS-WAT

The bearer (name) S. T. Ramabai
her's name... Jayamma
... 35 years a candidate for appointment as (desig-
n) Class B in class B... is authorised
present himself/herself for medical examination.
She was not previously examined by the Rly.
Medical department/~~was~~ examined by an unfit in class
and found unfit in class
Note No. 1 dated 1/11/19

The following is a list of permanent physical marks
Identification Donner Mark, Lufow, R.T. Rib-
ent, sc. l. on R.T. Rib-

Signature.....
Designation.....

on... 11-25-83 ... 19...
Signature/L. T. I. of the Candidate

*Strike out whichever is inappropriate.

S. E. RLY.

चिकित्सा विभाग, Medical Department

दुसरी पन्नी/SECOND FOIL

उम्मीदवार की शारीरिक आरोग्यता का प्रमाणपत्र
CERTIFICATE—PHYSICAL FITNESS OF CANDIDATE

(जब रक्त में नियुक्त के लिए उम्मीदवार के स्वास्थ्य को परीक्षा की जाये, तब इस प्रमाणपत्र का इस्तेमाल किया जाये) / Certificate to be used when a candidate is medically examined for fitness for appointment to a Regular post.

(विलेन-पत्र के लिए प्रतिलिपि) COPY FOR PAY SHEET

Hospital/Diagnosis..... EGB-A II

प्रमाणित करता हूँ कि (नाम) (नाम)
 द्वारा साक्षात्

यं श्रं णी के पद पर नियुक्ति के लिए

उनमें से एक है, कि स्वस्थता का अर्थ ही है। उनका हस्ताक्षर अमृत का निशान
जो मेरे सामने रखा गया है, पाते दिया गया है।

I do hereby certify that I have examined (Name) James E. ...
 (Signature) James E. ... (Age) 1135

candidate for appointment as (Designation) C/Plt

Department whose *Signature/Thumb impression has been
appended below in my presence.

मैं एक पद पर नियुक्ति के लिए उन्हें योग्य/अयोग्य समझता हूँ।
I consider him fit/unfit for such appointment. 31

Be me

सापेक्षा दिले वाक्टर के हस्ताक्षर

Signature of Rly. Medical Examiner
A. L. [illegible]

Asst. Dir. of Identification
S. E. R. [illegible] Officer

.....
.....

*Student's Thumb Impression of Candidate

कार्यालय की मुहर/Office Seal
दिनांक/Date 22/11/23

पहचान के निशान/Marks of Identification

the first

401.517 - 401.517.37. Strike out where inapplicable.

26

57

my 86y



द० पू० रेलवे
S. E. RLY.

चिकित्सा विभाग/Medical Department

तीसरा पत्रा/THIRD FOIL

उम्मीदवार को प्राथमिक बायोमेट्रिक का प्रमाणपत्र
CERTIFICATE OF BIO-METRIC PROOF
उम्मीदवार को प्राथमिक बायोमेट्रिक का प्रमाणपत्र
Candidate is medically examined for fitness for appointment to a Railway

(मूल पत्र / ORIGINAL) 167685

प्रत्यक्ष/Dispensary..... RLY A

प्रमाणित करता है कि मैंने..... (नाम)

आधु..... को.....

मे..... को.....

उम्मीदवार है, के स्वास्थ्य को परीक्षा की है, उम्मीदवार/उम्मीदवार को निम्न

को मेरे सामने दिया गया है, नीचे दिया गया है।

I do hereby certify that I have examined (Name) M. Krishna

candidate for appointment as (Designation) 34

(Class) B.1. in the Engg. Branch

Department whose Signature/Thumb Impression has been

appended below in my presence.

मैं उस पर निम्नलिखित के लिए उन्हें योग्य/योग्य समझता हूँ।

I consider him 'Fit/Unfit' for such appointment.

(Signature) 7293

Signature of Rly. Medical Examiner

Asst. S. E. R. Medical Officer

S. E. R. Medical Officer

उम्मीदवार के हस्ताक्षर/अंगूठे का निशान

Signature/Thumb Impression of Candidate

कार्यालय की मुहर/Office Seal

दिनांक/Date 20/7/83

चिह्न/Marks of Identification

Left hand

Right hand

Strike out where inapplicable

Sr No - 113
DB-28-9-59
GM2/SRC/R142
SOUTH EASTERN RAILWAY
MEDICAL MEMO

Form to be used when a candidate is granted authority to present himself/herself for medical examination for fitness for appointment to a Railway

Department..... Engg.

Office/Section..... P.W.I. - G.P.I.

No. AEN-V.24.5 NR.VE/6 DE 5-7-83

To Sr. M.S. - W.P.

The bearer (name) Sr. M. Krishna Rao

Father's name Appanna

(age) 34 years a candidate for appointment as (design)

ation) C/6/1/10 in class B.1. is authorised

to present himself/herself for medical examination.

He/She was not previously examined by the Rly.

medical department/was examined by the Rly.

and found fit/unfit in class B.1. vide

Certificate No. dated 19...

The following is a list of permanent physical marks

of identification P.W.I. - G.P.I.

Signature of Candidate

Designation: INSPECTOR

Station: C.P.P.

Date: 12-7-83

Strike out whichever is inapplicable

Signature of L. T. I. of the

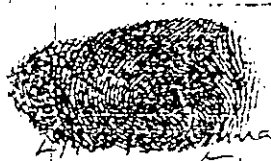
P.W.I. - G.P.I.

TL
7/10

29

1

NO = 105
DB = 31-7-54
LR = 113



S/o Satyans
LT/ARTS

COUNTER SIGNED

GMZ/SRC/RM42

SOUTH EASTERN RAILWAY

ASST. ENGINEER MEMO

Form to be used when a candidate is granted authority to present himself/herself for medical examination for fitness for appointment

Department: Engg
Office/Section: PWI-CPP
No: AEN-YZHS NO VET6 DC 5-7-93
To: S. MS-WAT

The bearer (name) S. P. Krishna Rao
Father's name Satyans
(age) 39 years a candidate for appointment as (designation) C/A/M in class B1 is authorised to present himself/herself for medical examination. He/She was not previously examined by the Rly. medical department/was examined by on at and found fit/unfit in class vide Certificate No dated 19

The following is a list of permanent physical marks of identification One mole on R.T. palm below fore finger One mole above RT nipple

Signature Designation

Station CPP

Date 10-8-93 1983

*Strike out whichever is inapplicable

Signature/INSPECTOR
B. E. R. PURUPALLI

NA 885

द. पू. रेलवे चिकित्सा/सी-3/अनुसूच-6/Med./C8/Annex-6
S. E. RLY. 93/10/1/अनुसूच-3/App. III/IGRC-R/I

चिकित्सा विभाग/Medical Department

दूसरी पत्ती/SECOND FOIL

उम्मीदवार की शारीरिक आरोग्यता का प्रमाणपत्र
CERTIFICATE—PHYSICAL FITNESS OF CANDIDATE

(जब रेलवे में नियुक्ति के लिए उम्मीदवार के स्वास्थ्य का परीक्षा हो रही हो, तब इस प्रमाणपत्र का इस्तेमाल किया जाये/Certificate to be used when a candidate is medically examined for fitness for appointment to a Railway)

(वेतन-पत्र के लिए प्रतिलिपि/COPY FOR PAY SHEET)

अस्पताल/डिस्पेंसरी Hospital/Dispensary WAT 167506
RGR A

प्रमाणित करता हूँ कि मैंने (नाम)

आयु जा शाखा/विभाग

मैंने पर नियुक्ति के लिए उम्मीदवार के स्वास्थ्य का परीक्षा की है। उनके हस्ताक्षर/अंगूठे का निशान जो मेरे सामने रखा गया है, नीचे दिया गया है।

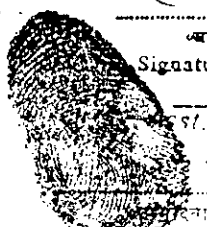
I do hereby certify that I have examined (Name) S. P. Krishna Rao (Age) 39 years

candidate for appointment as (Designation) C/A/M in class B1 in the PWI-CPP Branch

(Class) B1 in the PWI-CPP Branch Department whose *Signature/Thumb impression has been appended below in my presence.

मैं यह पद पर नियुक्ति के लिए उन्हें योग्य/अयोग्य समझता हूँ।
I consider him *Fit/Unfit for such appointment. (Fit)

चिकित्सा विभाग के डॉक्टर के हस्ताक्षर
Signature of Rly. Medical Exam



अस्पताल/डिस्पेंसरी Designation
E. R. M. S. S. S. S.

*Signature/Thumb Impression of candidate

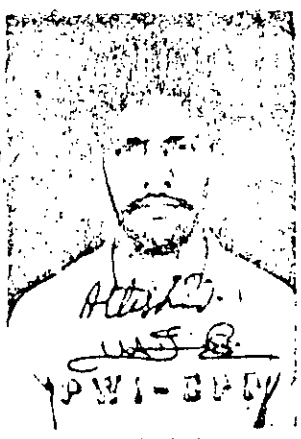
कार्यालय की नज़र/Office Stamp
दिनांक/Date 27-8-93

पहचान के चिह्न/Marks of Identification One mole on R.T. palm below fore finger One mole above RT nipple

मैंने पर नियुक्ति के लिए उम्मीदवार के स्वास्थ्य का परीक्षा की है। उनके हस्ताक्षर/अंगूठे का निशान जो मेरे सामने रखा गया है, नीचे दिया गया है।
I do hereby certify that I have examined (Name) S. P. Krishna Rao (Age) 39 years

*Strike out whichever is inapplicable

10/8/93



98

58

NA/868

10 = 114 GM2/SRC/R143
 47 SOUTH EASTERN RAILWAY
 MEDICAL MEMO
 to be used when a candidate is granted authority
 present himself/herself for medical examination
 fitness for appointment as **ENGINEER**
S. E. RLY, VIZIANAGRAM
Energy
PP
AEH-12.H.S. 16.VE/6 DE 5-7-93
M.S.-WAT

The bearer (name) **S. H. Bhaskara Rao**
 her name **Suryanarayana**
 of **35 years** candidate for appointment as (design-
 ation) **C/P** in class **B1** is authorized
 present himself/herself for medical examination.
 She was not previously examined by the Rly.
 Medical department/**was examined by** **on**
and found fit/unfit in class **vide**
certificate No. **dated** **19**
 The following is a list of permanent physical marks
 identification **One Mark on R.T. hand**
at wrist and elbow **One Mark**
Left collarbone
 Signature **C.P.P.**
 Designation **W. J. N. S. H. C. S. D.**
 Signature/L. T. I. of the **C. P. P.**
12.2.93
 Candidate
 Strike out whichever is applicable.
1-CPM

द० पू० रेलवे चिकित्सा/मो-8/अनुसूच-6/Med./C8/Annex-6
 S. E. RLY. Part III अर्ध जोरत को-पत्र II/App. III/IGRC-RH
 चिकित्स विभाग/Medical Department
 दूसरी पत्ती/SECOND FOIL

उम्मीदवार की शारीरिक आरोग्यता का प्रमाणपत्र
 CERTIFICATE—PHYSICAL FITNESS OF CANDIDATE
 (जब रेलवे में नियुक्ति के लिए उम्मीदवार के स्वास्थ्य का परीक्षा को ज्ञेय है। तब इस प्रमाणपत्र का इस्तेमाल किया जाये। Certificate to be used when a candidate is medically examined for fitness for appointment to a Railway)
 (बेतन-पत्र के लिए प्रतिलिपि/COPY FOR PAY SHEET)

अस्पताल/डिस्पेंसरी
 Hospital/Dispensary **167686**
 प्रमाणित करता है कि मैंने
 आयु **35** (नाम)
S. H. Bhaskara Rao
 उम्मीदवार है, के स्वास्थ्य का परीक्षा को है। उनके हस्ताक्षर/अंगूठे का निशान जो मेरे सामने दिया गया है, को मैं दिया गया है।
 I do hereby certify that I have examined (Name)
Bhaskara Rao (Age)
35
 candidate for appointment as (Designation)
C/P
 (Class) **B1** in the **Energy** Branch/
 Department whose Signature/Thumb Impression has been
 appended below in my presence.

मैं यह पद पर नियुक्ति के लिए उन्हें योग्य/अयोग्य समझता हूँ।
 I consider him **Fit/Unfit** for such appointment.
 (Be me)
 बायकर्ता के हस्ताक्षर/अंगूठे का निशान
 Signature of Rly. Medical Examiner
Asst. Div. Medical Officer
S. E. Railway
 उम्मीदवार के हस्ताक्षर/अंगूठे का निशान
 Signature/Thumb Impression of candidate



द० पू० रेलवे
 S. E. RLY.
 चिकित्स

CERTIFICATE
 (जब रेलवे में नियुक्ति के लिए उम्मीदवार के स्वास्थ्य का परीक्षा को ज्ञेय है। तब इस प्रमाणपत्र का इस्तेमाल किया जाये। Certificate to be used when a candidate is medically examined for fitness for appointment to a Railway)

अस्पताल/डिस्पेंसरी
 Hospital/Dispensary
 प्रमाणित करता है कि मैंने
 आयु **35** (नाम)
S. H. Bhaskara Rao
 उम्मीदवार है, के स्वास्थ्य का परीक्षा को है। उनके हस्ताक्षर/अंगूठे का निशान जो मेरे सामने दिया गया है, को मैं दिया गया है।
 I do hereby certify that I have examined (Name)
Bhaskara Rao (Age)
35
 candidate for appointment as (Designation)
C/P
 (Class) **B1** in the **Energy** Branch/
 Department whose Signature/Thumb Impression has been
 appended below in my presence.

मैं यह पद पर नियुक्ति के लिए उन्हें योग्य/अयोग्य समझता हूँ।
 I consider him **Fit/Unfit** for such appointment.
 (Be me)
 बायकर्ता के हस्ताक्षर/अंगूठे का निशान
 Signature of Rly. Medical Examiner
Asst. Div. Medical Officer
S. E. Railway
 उम्मीदवार के हस्ताक्षर/अंगूठे का निशान
 Signature/Thumb Impression of candidate



कार्यालय की मुहर/Other Seal
 दिनांक/Date **20/7/93**
 पहचान के चिह्न/Marks of Identification
on R.T. hand between wrist and elbow
One mark on left collarbone
 *जहाँ कोई भी चिह्न नहीं है, उसे हटा दें। Strike out where inapplicable.

7c
7d

4 3.59

To

The Sr. Divl. Engineer,
South Eastern Railway,
Visakhapatnam.

31

Annexure - 1

Sir,

Sub: Appointment as Casual labour
from retrenched staff of PWI/
CPP. 24-4-77 - 23-5-77
24-5-77 - 23-6-77
... 24-2-77 - 23-3-77

I have worked as Casual labour under P.W.I/
C.P.P from 24-10-76 to 23-11-76
24-11-76 to 23-12-76 and my name is also
24-2-77 to 23-3-77
24-4-77 to 23-5-77
available in the line register page No: 190 . But
my appointment has been refused even though my
juniors are given appointment, stating that I am
not the real person.

I therefore, request you to verify my L.T.I
affixed on this application through the F.P.E of
Sr.D.A.O's Office and certify the same.

Thanking you Sir,

Yours faithfully,

Copied with
of Mr. P. J.
J. J.

Copy to: Sr. DAO/MT is requested to give necessary
orders to F.P.E and certify my L.T.I.

Copy to: D.P.O/MT for information and necessary action.

Copy to: P.W.I/CPP.

Copy to: Secretary/SERAC/VSKP.

At Visakhapatnam, this 31st October 1977

Phone No: 2100

G.L.
G.P.

30
SOUTH EASTERN RAILWAY

Office of the
Sr.D.A.O./S.E.R./WAT.

NO. Sr.DAO/VSKP/Bks/FPE/ 812

Dt. 16.6.94.

TO:
The A.E.N./SER/VZM.

REG:- Verification of LTIs.

REF:- Your letter No.VE/6/CL
dt.15/7/93.

The LTIs of the following casual labour
of PWI/CPP are enclosed herewith with the remarks of
FPE for your necessary action.

- (1) Soori, S/O Yerraiiah No.(1) 181
- (2) Soori, S/O Yerraiiah No.(2) 183
- (3) Polaiah, S/O Kannaiah 185
- (4) P.Krishna Rao, S/O Satyam 190
- (5) T.Rambabu, S/O Jagannadham 189
- (6) S.Appal Naidu, S/O Chinnappadu 183
- (7) M.Bhaskara Rao, S/O Suryanarayana 189
- (8) Krishna Rao, S/O Appanna 189
- (9) K.Thavitaiah, S/O Gangaiah 189
- (10) S.Thavitaiah, S/O Gangaiah 189
- (11) Seetaram, S/O Sornaidu 143
- (12) M.Buloka, S/O Sanyasi 175

Encl -8 papers(eight)

Sr.D.A.O./S.E.R./WAT.

CS/16/6/94/

dc
14/4/94

J.C
g/o

33

01. 4.3.94

Annexure - 8/11

To
The Sr. Divisional Engineer,
South Eastern Railway,
V I S A K H A P A T A N A M.

Sir,

Sub: Appointment as Casual Labour from
retranching staff of PWI/CPP.

I have worked as Casual labour under PWI/CPP
from 29-10-76 to 23-11-76
29-11-76 to 23-12-76
29-1-77 to 23-2-77 and my name is also
available in the Live Register vide page No. 185

But my appointment has been refused even though my
Juniors are given appointment stating that I am not the
real person.

I therefore request you to verify my LTI affixed
on this application through the FPE of Sr.DAO's Office
and certify the same.

Thanking you,

Yours faithfully,

*Copy with LTI
of Mark 77 and
S. Appalanaidu S/o Chinnappa.*

Copy to Sr. DAO/VSKP is requested to give necessary order
to FPE and certify my LTI.

Copy to DPO/WAT for information and necessary action.

Copy to PWI/SERLY/CPP for information and necessary action.

Copy to Secretary SERMC/VSKP for information and necessary
action please.

S. Appalanaidu S/o Chinnappa

T.C
ajaw

Атмоск-

Sub: Appointment as Casual labour
from retrenched staff of PWI/
CPP.

I have worked as Casual labour under P.W.I/
C.P.P from 24 1-76 to 28-3-76 and my name is also
available in the line register page No; 183 . But
my appointment has been refused even though my
juniors are given appointment, stating that I am
not the real person.

I therefore, request you to verify my L.T.I affixed on this application through the F.P.B of Sr.D.A.O's Office and certify the same.

Thanking you Sir,

Yours faithfully,

Copy to: Sr.DAO/WAT is requested to give necessary orders to F.P.E and certify my L.T.I.

Copy to: D.P.O/WAT for information and necessary action.
Copy to: P.W.I/CPP.

Copy to: P.W.I/CPP.

Copy to: Secretary/SEMAC/VSKP.

initiated by Jagannathan

N.

Captain Mark N. ...
CPS of ...
James ...

14/6/44

DT. 4.3.94

35

Annexure XTV

To
The Administrative Engineer,
South Eastern Railway,
VIZAGHAPATNAM.

SIR,

24-12-76-23-3-77 appointment as casual labour from
24-5-77-23-8-77 retrenched staff of SWI/CP.
24-9-77-23-12-77

I have worked as casual labour under SWI/CP from :
to _____ and my name is also available in the
late registered Page No. 181. But my appointment has been
refused, even though my juniors are given appointment stating
that I am not real person.

I, therefore, request you to rectify my LTI affidavit
on this application through the Finger Print expert of L.A.O.'s
office and Certify the same.

Thanking you sir,

Yours faithfully,

P. Krishna Rao, S.A. Saltpore

Copy to SEARO/VSEP is requested to give necessary orders to
Finger Print expert and Certify my LTI.

Copy to SWI/CP for information and necessary actions.

Copy to SWI/CP.

Copy to Secretary SEARO / Vizagapatnam.

31-3-89
31-3-90
31-3-91
31-3-92
31-3-93

Compared with CPS
of 30.7.77 and found
identical
14/04/94
FPO

T. C
g/w

34

Amexam

X111

To

The Sr. Divl. engineer,
South Eastern Railway,
Visakhapatnam.

Sir,

Sub: Appointment as Casual labour
from retrenched staff of PWI/
CPP.

...

I have worked as Casual labour under P.W.I/
C.P.P from 24-10-71 to 25-11-71 and my name is also
available in the line register page No: 189. But
my appointment has been refused even though my
juniors are given appointment, stating that I am
not the real person.

I therefore, request you to verify my L.T.I
affixed on this application through the F.P.E of
Sr.D.A.O's Office and certify the same.

Thanking you Sir,

Yours faithfully,

M. Krishnarao Sto. Appanig

Copy to: Sr.DAO/WAT is requested to give necessary
orders to F.P.E and certify my L.T.I.

✓ Copy to: D.P.O/WAT for information and necessary action.

Copy to: P.W.I/CPP.

Copy to: Secretary/GERAC/NSKP.

M Krishnarao
26 Appanig
Nallajala Village
15

Copy to: Sr. Divl. Engineer
SE Railway
14/11/71

T-C

7/10

Amendment to be done

5/3/98

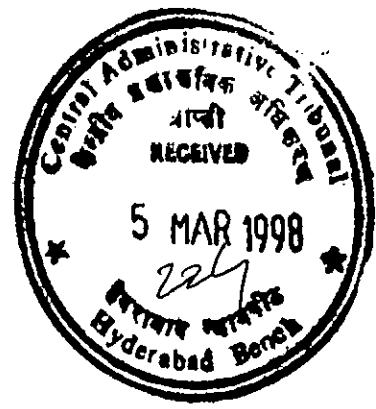
Objectionary Complaint

5/3/98



IN THE CENTRAL ADMINISTRATIVE TRIEBUNAL AT HYD.

1282
O.A.No. 3004 of 1997



REPLY AFFIDAVIT

Received
Chaitanya Malla Reddy
sc/jo/alg
4/3/98

Filed by:- Sri P. Naveen Rao,
Advocate,
Counsel for the Applicants.

May 1998

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1282/97.

Date of Order: 25-9-97.

Between:

1. T.Rambabu.
2. S.Appala Naidu.
3. M.Krishna Rao .
4. M.Bhaskara Rao.
5. P.Krishna Rao.
6. S.Venkateswara Rao.

.. Applicants.

and

1. The Divisional Railway Manager(P)
SE Rly, Waltair, A.P.
2. The Divisional Railway Manager(Engineering),
South Eastern Railway, Waltair A.P.
3. The Assistant Engineer/Srikakulam Road,
South Eastern Railway, & Waltair, A.P.

.. Respondents.

For the Applicants: Mr. P.Naveen Rao, Advocate.

For the Respondents: Mr.C.Venkatamalla Reddy, SC for Rlys.

CORAM:

THE HON'BLE MR.H.PAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

Heard Mr.P.Naveen Rao for the applicants and
Mr.C.Venkatamalla Reddy for the Respondents.

Notice before admission.

The respondents may consider engagement of the applicants
in the meanwhile if there is any work available against any of
the existing vacancies.

Reply within six weeks.

List it soon thereafter.


Deputy Registrar

O.A.1282/97.

To

1. The Divisional Railway Manager(P)
SE Rly, Waltair. A.P.
2. The Divisional Railway Manager(Engineering),
SE Rly, Waltair A.P.
3. The Assistant Engineer/Srikakulam Road,
S.E.Rly, Waltair. A.P.
4. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
5. One copy to Mr.C.Venkatamalla Reddy, SC for Rlys, CAT.Hyd.
6. One sparecopy.

pvm

notice.

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:-

25/9/97.

ORDER/JUDGMENT.

M.A../RA../C-A.No..

in

O.A.No. 1282/97.

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No.order as to costs.

केन्द्रीय प्रशासनिक न्यायाधिकरण
Central Administrative Tribunal

प्रेषण/DESPATCH

- 1 OCT 1997

हैदराबाद न्यायपीठ
HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.1282/97

Between:

Dt. of Order: 1.4.98

1. T.Ram Babu
2. S.Appala Naidu
3. M.Krishna Rao
4. M.Bhaskara Rao
5. P.Krishna Rao
6. S.Venkateswara Rao

...Applicants.

And

1. The Divisional Railway Manager, (P), South Eastern Railway, Waltair.
2. The Divisional Railway Manager (Engineering), South Eastern Railway, Waltair.
3. The Asst.Engineer/Srikakulam Road, South Eastern Railway, Waltair.

...Respondents.

Counsel for the Applicants : Mr.P.Naveen Rao

Counsel for the Respondents : Mr.C.V.Malla Reddy

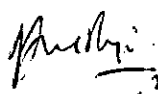
CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Sri P.Naveen Rao counsel for the applicant and Sri C.V.Malla Reddy standing counsel for the Railways.

2. The appropriate live casual Register shall be produced on 15.4.98. List it on 15.4.98.


DEPUTY REGISTRAR

To

1. The Divisional Railway Manager, (P), South Eastern Railway, Waltair, A.P.
2. The Divisional Railway Manager, (Engineering), South Eastern Railway, Waltair.
3. The Asst.Engineer/Srikakulam Road, South Eastern Railway, Waltair.
4. One copy to Mr.P.Naveen Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.C.V.Malla Reddy, Addl. Sec for Railways, CAT, Hyderabad.
6. One duplicate copy.

YLKR

1/0.

II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J)

DATED: 1/4/88

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

O.A.NO. 1282/87

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
बेच / DESPATCH
- 6 JUL 1998
हैदराबाद ब्याचपीठ
HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

OA.No.1282/97

Dated:15.7.1998. 67

Between:

1. T. Rambabu
2. S. Appala Naidu
3. M. Krishna Rao
4. M. Bhaskara Rao
5. P. Krishna Rao
6. S. Venkateswara Rao

.. Applicants.

And

1. The Divisional Railway Manager (P),
South Eastern Railway, Waltair.
2. The Divisional Railway Manager
(Engineering), South Eastern
Railway, Waltair.
3. The Assistant Engineer/Srikakulam
Road, South Eastern Railway, Waltair. .. Respondents.

Counsel for the Applicants
Counsel for the Respondents

: Mr. P. Naveen Rao
: Mr. C.V. Malla Reddy

CORAM:

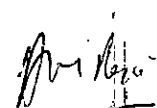
THE HON'BLE MR. R. RANGARAJAN : MEMBER (A)

* * *

THE TRIBUNAL MADE THE FOLLOWING ORDER:-

List this OA for Judgement on 29.7.1998.

The records should be produced on that date positively.
No further adjournment will be given.


Deputy Registrar 7-18

Copy to:-

1. The Divisional Railway Manager (P), South Eastern Railway,
Waltair.
2. The Divisional Railway Manager (Engineering), South Eastern
Railway, Waltair.
3. The Assistant Engineer/Srikakulam Road, South Eastern Railway,
Waltair.
4. One copy to Mr. P. Naveen Rao, Advocate, CAT., Hyd.
5. One copy to Mr. C.V. Malla Reddy, Addl. CGSC., CAT., Hyd.
6. One duplicate copy.

srr

II COURT

TYPED BY
COMPALED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M(J)

DATED: 15/7/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in
C.A.NO. 1282/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

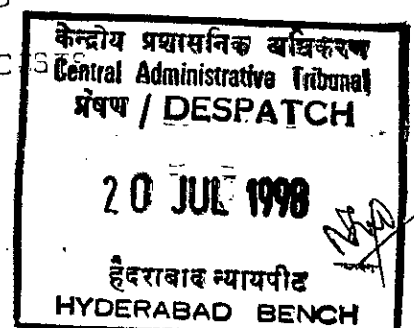
DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR



69

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.No.1282 OF 1997.

Date of Order:29-7-1998.

Between:

1. T.Rambabu.
2. S.Appala Naidu.
3. M.Krishna Rao.
4. M.Bhaskara Rao.
5. P.Krishna Rao.
6. S.Venkateswara Rao. ... Applicants

a n d

1. The Divisional Railway Manager(P),
South Eastern Railway, Waltair, A.P.
2. The Divisional Railway Manager (Engineering),
South Eastern Railway, Waltair, A.P.
3. The Assistant Engineer/Srikakulam Road,
South Eastern Railway, Waltair, A.P.

.. Respondents

COUNSEL FOR THE APPLICANTS :: Mr.P.Naveen Rao

COUNSEL FOR THE RESPONDENTS :: Mr.C.V.Malla Reddy

CORAM:

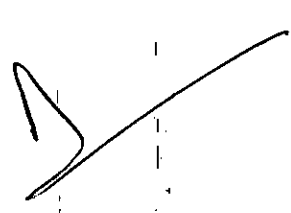
THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

: O R D E R :

(AS PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.Phaniraj for Mr.P.Naveen Rao for the
Applicant and Mr.C.V.Malla Reddy for the Respondents.

.....2



2. There are six applicants in this OA. They had filed an earlier OA.No.926 of 1995 praying for engaging them as Casual Gangmen and regularising them in their turn. That OA was disposed of with the following direction:-

"If the applicants' names have been entered in the Live Casual Register and if the juniors to the applicants herein whose names had been entered in the Live Casual Register later than the applicants are engaged, the applicants also should be considered for re-engagement as Casual Gangmen in the vacancies arising in future. It is made clear that if the applicants are going to be re-engaged in pursuance of this Order, none who are presently working as Casual Gangmen will be retrenched."

3. It is stated that the applicants are not engaged as a Casual Labour thereafter. They also submit in this OA that, they were engaged as Casual Gangmen during the year 1971 and there were some breaks in between and that they were engaged again in the year 1992, and their names also find a place in the seniority list between Serial Nos.46 and 120. The applicants further submit that, as their names are in the seniority list of Casual Labour and they were also engaged in the year 1992, their cases have to be dealt with in accordance with Law by engaging them as Casual Labourers and regularising them thereafter in accordance with the rules. The applicants also submit that, no orders have been given inspite of the above position. They were informed by the impugned



21

Letter No. WPE/22/CP.78/96, dated: 7-1-1997 (Annexure A-VII) that their cases cannot be considered for engagement as a Casual Labour in view of the reasons stated in that letter.

4. This OA is filed to set aside the impugned Letter No. WPE/22/CP.78/96, dated: 7-1-1997 of Respondent No. 1 and for a consequential direction to engage the applicants as Casual Labour in the existing vacancies and to confer all the consequential benefits on and from the date of confirmation of such benefits to their juniors.

5. The main point for consideration in this OA is, whether the applicants' names figure either in the Live Register or in the Supplementary Live Register. The applicants themselves state that they were engaged earlier in 1971 and disengaged before 1-1-1981. Hence, for their names to find a place in the Supplementary Live Register, they should have applied within the cut-off date as per the Scheme of the Railway Board. The applicants could not produce any record to show that they had applied for the same. Even though, they state that their names figure in the seniority list issued by the Railways after 1986 to 1992 in the Rejoinder, that does not give them a right for entering their names in the Supplementary Live Register if they have not applied for the same. The above Scheme was prepared as per the direction of the Apex Court. The respondents Counsel submit that, no such applications were received by the respondents for entering their names in the Supplementary Live Register. In the absence of any proof from the applicants' side to show that they did apply for entering their names in the Supplementary Live Register, no alternate is left except to dismiss this contention.



24

72

6. If the applicants had worked earlier to 1-1-1981 and continued thereafter, their names must find a place in the Live Register of the Railways. Since they were not in service on 1-1-1981 and were engaged in the year 1994, their names cannot be entered in the Live Register, since the engagements of a Casual Labour after 1981 is with the personal approval of the General Manager. No proof is shown by the applicants or by the respondents from record that such an approval was obtained from the General Manager for engaging them after 1981. It may be possible that the local authorities could have engaged them as a Casual Labour without proper authority. But such irregular engagement cannot give the right to the applicants to enter their names in the Live Register. But they can now appeal to the General Manager that their names should be taken in the Live Register of Casual Labourers under the supervisor concerned as they were engaged after 1981 and they are not responsible for not getting the approval from the General Manager. The local officials had erred in engaging them without proper approval from the competent authority and hence they should not be penalised for the mistakes committed by the local officials. If such a representation is received, the General Manager should look into it and decide the issue in accordance with the rules.

7. The Supplementary Live Register was shown to the learned Counsel for the Applicants also. The names of the applicants do not figure in the list. Hence as stated earlier, the applicants cannot be engaged as their names are not listed in the Supplementary Live Register maintained by the Railways in accordance with the Apex Court Judgment.

8. In view of what is stated above, the O.A. has to be dismissed as having no merits. Accordingly, it is disposed of subject to the observations made in Para.no.6 supra. No costs.



(R.RANGARAJAN)
MEMBER (ADMN)

Prdhi
DR 31-7-98

Dated: this the 29th day of July, 1998

Dictated to steno in the Open Court

DSN

Copy to:

1. The Divisional Railway Manager(P),
South Eastern Railway, Waltair, A.P.
2. The Divisional Railway Manager, (Engineering),
South Eastern Railway, Waltair, A.P.
3. The Asst. Engineer/Srikakulam Road,
South Eastern Railway, Waltair., A.P.
4. One copy to Mr. P. Naveen Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. C. V. Malla Reddy, Addl. CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

7

II COURT

TYPED BY

CHECKED BY

COMPILED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE ~~SHRI B.S. JAI PRAKASH~~ :
M(J)

DATED: 22/7/88

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

C.A.NO. 1282/87

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
बेच / DESPATCH

4 AUG 1998

हैदराबाद स्थायीपीठ
HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD

M.A.No. 922 of 1997

(Application under Rule 4(5)(a) of C.A.T.(Procedure) Rules, '87)

in

SR
O.A.No. 3040 of 1997

Between:

1. T.Rambabu S/o Jagannadham,
aged about 37 years.
2. S.Appala Naidu S/o Chinnappa,
aged about 38 years.
3. M.Krishna Rao S/o Appanna,
aged about 37 years.
4. M.Bhaskara Rao S/o Suryanarayana,
aged about 38 years.
5. P.Krishna Rao S/o Satyam,
aged about 42 years.
6. S.Venkateswara Rao S/o Arasavilli Rao,
aged about 37 years.

All are Hindus, Occ: Ex.Railway Gangmen,
R/o.Kotha Agraharam, Vizianagaram Dist.

.. Applicants/
Applicants

And

1. The Divisional Railway Manager(P),
South Eastern Railway, Waltair, A.P.
2. The Divisional Railway Manager(Engineering),
South Eastern Railway, Waltair, A.P.
3. The Assistant Engineer/Srikakulam Road, Respondents/
South Eastern Railway, Waltair, A.P. ... Respondents

BRIEF FACTS LEADING TO THE APPLICATION:

The applicants herein are seeking to question the legality and validity of the orders of the 1st respondent contained in his Proceedings No.WPE/22/CP.78/96 in O.A.No.926/95 Dated 7-1-1997. By the orders contained

Reg:- Seeking permission to
file single O.A. application

Vizianagaram District

In the Central Admn. Tribunal,

Hyderabad Bench at Hyderabad.

M.A.No. 922 of 1997

(Application under Rule 4(5)(a) of
C.A.T.(Procedure) Rules, 1987)

in

SP.
O.A.No. 3040 of 1997

Received on
18-9-97
for C. V. M. Reddy
S.E. for Railways.

Misc. Application for permission
to file Single O.A.



Filed on: 18-9-1997

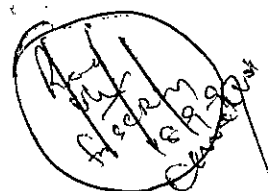
Filed by:

Mr. P. Naveen Rao, Advocate,
H.No. 1-1-729, Gandhinagar,
Hyderabad-500 080.

Counsel for the Applicants.

May be filed

On
19/9/97



in the above proceedings the claim of the Applicants for re-engagement as Casual Labour is rejected.

(b) All the applicants are similarly situated and the relief prayed is also common interest for all of them. By the impugned proceedings of the 1st respondent all the applicants claim was rejected. The respondents against whom the applicants are seeking relief are also the same. Hence they are filing single O.A.

(c) Relief prayed for:

It is therefore prayed that this Hon'ble Tribunal in the interest of justice may be pleased to permit the Applicants to join together and file a Single O.A. for the redressal of their grievance and pass such other and further order or orders in the interest of justice.

VERIFICATION

We, the above named applicants, do hereby verify the contents of this M.A. and found they are true to the best of our knowledge and belief and that we have not suppressed any material facts.

1. T. Rambabu S/o Jaganmohan
2. S. Appalaraidu S/o Chinnappaiah
3. M. Krishnan S/o Appanna
4. B. Lakshman Rao S/o Sengamrao
5. P. Krishnan S/o Satyaiah
6. S. Neelakrishnan Rao S/o Wellisetti
(SIGNATURE OF THE APPLICANTS)

Hyderabad,

Dt: 18-9-1997.

To
The Registrar,
Central Admn. Tribunal,
Hyderabad Bench, Hyderabad.

(COUNSEL FOR THE APPLICANTS)

MA 922/97 in OASR No: 3041/97

Date: - 25.9.97.

Sentimental
CO

Petitioners are

permitted to file
joint application.

Thus MP disposed of

MD
H/R P
M(A)

MD

ORIGINAL

RAILWAY

एकल सदस्य केस
SINGLE MEMBER CASE

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

M.A. NO. 922 OF-1997

IN

O.A. S.No. 304/OF1997

SINGLE O.A. PETITION

Mr. P. Narayan Rao
COUNSEL FOR THE APPLICANT.

AND

Mr. _____
Sr. ADDL. STANDING COUNSEL FOR
C.G. Mys.